

RATIFIED MINUTES OF MEETING NO.11/15 OF NORMS COMMITTEE-I (DES-I SECTION)
HELD ON 19.08.2014

Please note:-

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) Similarly, a scanned copy of the Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.

The meeting No. 11/15 of the Norms Committee (NC-I) for the licensing year 2014-2015 was held on 19.08.2014 under the Chairmanship of Dr. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME), N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	302	23061562 Extn.146	DGFT, U.B.
5.	Sh. PriyaRanjan, FTDO	404	23061562 Ext.265	DGFT, U.B.

1 -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:

1	Case No.:8/14/80-ALC2/2011	Party Name: MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:11/80-ALC2/2014 19.08.2014	Status: Approved
	HQ File :01/80/050/00262/AM12/	RLA File :05/24/040/00182/AM12/	Lic.No/Date:0510300205 24.08.2011	

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Decision : The Committee decided to ratify norms on the basis of C&PC O.M. No. 46011/106/2007-PC-II dated 30.9.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

Case No.: 21/8/80-ALC2/2014	Party Name: STANDARD RADIATORS PVT.LTD.	Meet No/Date: 11 80-ALC2/2014 19.08.2014	Status: Deferred
2 HQ File :01/80/050/00189/AM15/	RLA File :34 24 040/00074/AM12	Lic.No/Date:3410031369 26.08.2012	Defer Date:30.09.2014

Decision : The Committee noted that the firm's application has been sent to DHI on 13.8.2014 for examination & comments which is under their examination and decided to wait for their comments. Case is deferred to 30.9.2014.

Case No.: 23/9/80-ALC2/2012	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date: 11 80-ALC2/2014 19.08.2014	Status: Deferred
3 HQ File :01/80/050/00203/AM13/	RLA File :09/24/040/00136/AM13/	Lic.No/Date:3410153332 13.06.2012	Defer Date:30.09.2014

Decision : The Committee noted that the said case has been forwarded to EPCG division for their inputs and 11th reminder dated 13.8.2014 has been sent to them for expediting their inputs and decided to wait for their comments. Case is deferred to 30.09.2014.

Case No.: 6/7/80-ALC2/2013	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date: 11 80-ALC2/2014 19.08.2014	Status: Deferred
HQ File :01/80/050/00100/AM14/	RLA File :07/21/040/00366/AM13/	Lic.No/Date:0710090351 23.08.2012	Defer Date:30.09.2014

- 4 **Decision :** The firm's representatives, Shri V. Parabaran, Procurement Manager alongwith one technical expert have attended the meeting and replied the queries of Technical Authorities(TAs) present in the meeting. The Technical Authorities have asked them to submit the wastage details of export products and for that they have requested for the grant of some more time. The Chairman, NC-I, considered their request and asked them to furnish their reply at the earliest for consideration of their request. Case is deferred to 30.9.2014.

Case No.: 18/15/80-ALC2/2012	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date: 11 80-ALC2/2014 19.08.2014	Status: Deferred
HQ File :01/80/050/00353/AM13/	RLA File :07/21/040/00397/AM13/	Lic.No/Date:0710090531 31.08.2012	Defer Date:30.09.2014

- 5 **Decision :** The firm's representatives, Shri V. Parabaran, Procurement Manager alongwith one technical expert have attended the meeting and replied the queries of Technical Authorities(TAs) present in the meeting. The Technical Authorities have asked them to submit the wastage details of export products and for that they have requested for the grant of some more time. The Chairman, NC-I, considered their request and asked them to furnish their reply at the earliest for consideration

of their request. Case is deferred to 30.9.2014.

Case No.: 32/5/80-ALC2/2014	Party Name: PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date: 11/80-ALC2/2014 19.08.2014	Status: Approved
HQ File :01/80/050/00117/AM15/	RLA File :07/21/040/00629/AM13/	Lic.No/Date:0710091836 08.11.2012	

Decision : The Committee decided to ratify norms on the basis of DC(MSME) U.O. No. 30(69)/14-ME dated 19.8.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

Case No.: 3/7/80-ALC2/2013	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date: 11/80-ALC2/2014 19.08.2014	Status: Deferred
HQ File :01/80/050/00097/AM14/	RLA File :09/24/040/00544/AM13/	Lic.No/Date:0910055381 13.03.2013	Defer Date:30.09.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 09.06.2014 followed by reminder dated 12.8.2014 and decided to send reminder to the firm. Case is deferred to 30.9.2014.

Case No.: 15/7/80-ALC2/2013	Party Name: LURGI INDIA COMPANY PVT.LTD.	Meet No/Date: 11/80-ALC2/2014 19.08.2014	Status: Deferred
HQ File :01/80/050/00109/AM14/	RLA File :05/23/040/00004/AM14/	Lic.No/Date:0510352785 30.04.2013	Defer Date:30.09.2014

Decision : The firm's representative, Shri Sumanjeet Kumar, Manager Procurement (Logistics) has attended the meeting and replied the queries of Technical Authorities(TAs) present in the meeting. The Technical Authorities have asked them to submit the consolidated reply and for that they have requested for the grant of some more time. The Chairman, NC-I, considered their request and asked them to furnish their reply at the earliest for consideration of their request. Case is deferred to 30.9.2014.

Case No.: 23/13/80-ALC2/2013	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date: 11/80-ALC2/2014 19.08.2014	Status: Deferred
HQ File :01/80/050/00228/AM14/	RLA File :07/21/040/00068/AM14/	Lic.No/Date:0710095554 23.05.2013	Defer Date:30.09.2014

Decision : The firm's representatives, Shri V. Parabaran, Procurement Manager alongwith one technical expert have attended the meeting and replied the queries of Technical Authorities(TAs) present in the meeting. The Technical Authorities have asked them to submit the wastage details of export products and for that they have requested for the grant of some more time. The Chairman, NC-I, considered their request and asked them to furnish their reply at the earliest for consideration of their request. Case is deferred to 30.9.2014.

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Case No.:2/25/80-ALC2/2013 Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD., Meet No/Date:11/80-ALC2/2014 19.08.2014 Status: Deferred

HQ File RLA File Lic.No/Date:0910056185 Defer
10 :01/80/050/00526/AM14/ :09/24/040/00070/AM14/ 30.05.2013 Date:30.09.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 10.06.2014 followed by reminder dated 13.8.2014 and decided to send reminder to the firm. Case is deferred to 30.9.2014.

Case No.:3/25/80-ALC2/2013 Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD., Meet No/Date:11/80-ALC2/2014 19.08.2014 Status: Deferred

HQ File RLA File Lic.No/Date:0910056186 Defer
11 :01/80/050/00527/AM14/ :09/24/040/00069/AM14/ 30.05.2013 Date:30.09.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 05.06.2014 followed by reminder dated 13.8.2014 and decided to send reminder to the firm. Case is deferred to 30.9.2014.

Case No.:27/10/80-ALC2/2013 Party Name: SPARKLINE EQUIPMENTS PVT.LTD, Meet No/Date:11/80-ALC2/2014 19.08.2014 Status: Deferred

HQ File RLA File Lic.No/Date:3110059032 Defer
12 :01/80/050/00182/AM14/ :31/83/040/00040/AM14/ 20.06.2013 Date:30.09.2014

Decision : The Committee noted that firm has not replied to the deficiency letter dated 12.02.2014 followed by reminder dated 31.03.2014 and 29.5.2014. Meanwhile, the firm has informed that they are sending their reply vide their e-mail dated 27.5.2014 but they have not furnished the same and after that a final reminder dated 13.08.2014 has been given to the firm. The Committee decided to wait for 15 days more to receive reply from the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 30.09.2014.

Case No.:10/15/80-ALC2/2013 Party Name: ALSTOM TRANSPORT INDIA LIMITED Meet No/Date:11/80-ALC2/2014 19.08.2014 Status: Deferred

HQ File RLA File Lic.No/Date:0710096369 Defer
13 :01/80/050/00266/AM14/ :07/21/040/00090/AM14/ 02.07.2013 Date:30.09.2014

Decision : The firm's representatives, Shri V. Parabaran, Procurement Manager alongwith one technical expert have attended the meeting and replied the queries of Technical Authorities(TAs) present in the meeting. The Technical Authorities have asked them to submit the wastage details of export products and for that they have requested for the grant of some more time. The Chairman, NC-I, considered their request and asked them to furnish their reply at the earliest for consideration of their request. Case is deferred to 30.9.2014.

14 Case No.:11/15/80-ALC2/2013 Party Name:ALSTOM TRANSPORT INDIA LIMITED Meet No/Date:11/80-ALC2/2014 Status: Deferred

19.08.2014

HQ File	RLA File	Lic.No/Date:0710096370	Defer
:01/80/050/00267/AM14/	:07/21/040/00126/AM14/	02.07.2013	Date:30.09.2014

Decision : The firm's representatives, Shri V. Parabaran, Procurement Manager alongwith one technical expert have attended the meeting and replied the queries of Technical Authorities(TAs) present in the meeting. The Technical Authorities have asked them to submit the wastage details of export products and for that they have requested for the grant of some more time. The Chairman, NC-I, considered their request and asked them to furnish their reply at the earliest for consideration of their request. Case is deferred to 30.9.2014.

Case No.: 44/10/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:11/80- ALC2/2014 19.08.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510358721	Defer
:01/80/050/00199/AM14/	:05/23/040/00113/AM14/	04.07.2013	Date:30.09.2014

- 15 **Decision :** The firm's representative, Shri, H.S. Walia , General Manager (Commercial) have attended the meeting. The Chairman, NC-I has explained him the necessity of furnishing a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations. The said firm representative agreed for furnishing the aforesaid and sought time. The Chairman, NC-I, considered his request and asked him to furnish the requisite document at the earliest for consideration of firm's request. Case is deferred to 30.9.2014.

Case No.: 40/5/80-ALC2/2014	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:11/80- ALC2/2014 19.08.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:0710097716	Defer
16 :01/80/050/00125/AM15/	:07/24/040/00113/AM14/	23.08.2013	Date:30.09.2014

Decision : The Committee noted that the firm's reply dated 21.7.2014 has been sent to MSME on 13.8.2014 for examination & comments which is under their examination and decided to wait for their comments. Case is deferred to 30.9.2014.

Case No.: 43/5/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:11/80- ALC2/2014 19.08.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:0710097714	Defer
17 :01/80/050/00128/AM15/	:07/24/040/00156/AM14/	23.08.2013	Date:30.09.2014

Decision : The Committee noted that the firm's reply dated 21.7.2014 has been sent to MSME on 13.8.2014 for examination & comments which is under their examination and decided to wait for their comments. Case is deferred to 30.9.2014.

Case No.: 45/5/80-ALC2/2014	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:11/80- ALC2/2014 19.08.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:0710097715	Defer

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:01/80/050/00130/AM15/ :07/24/040/00136/AM14/ 23.08.2013 Date:30.09.2014

Decision : The Committee noted that the firm's reply dated 21.7.2014 has been sent to MSME on 13.8.2014 for examination & comments which is under their examination and decided to wait for their comments. Case is deferred to 30.9.2014.

Case No.:9/5/80-ALC2/2014 **Party Name:** DYNAMATIC TECHNOLOGIES LIMITED, **Meet No/Date:**11/80-ALC2/2014 19.08.2014 **Status:** Deferred

19 **HQ File** :01/80/050/00094/AM15/ **RLA File** :07/21/040/00389/AM14/ **Lic.No/Date:**0710097934 30.08.2013 **Defer** Date:30.09.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 30.06.2014 followed by reminder dated 13.8.2014 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 30.9.2014.

Case No.:50/15/80-ALC2/2013 **Party Name:** TERACOM LIMITED **Meet No/Date:**11/80-ALC2/2014 19.08.2014 **Status:** Deferred

20 **HQ File** :01/80/050/00306/AM14/ **RLA File** :05/24/040/00199/AM14/ **Lic.No/Date:**0510364316 03.09.2013 **Defer** Date:30.09.2014

Decision : The Committee noted that firm has not furnished the Amendment Sheet as asked from the firm vide letter dated 25.4.2014 followed by reminders dated 19.05.2014 and 13.08.2014 and decided to send reminder to the firm. Case is deferred to 30.9.2014.

Case No.:1/2/80-ALC2/2014 **Party Name:** THERMAL SYSTEMS (HYDERABAD) P.LTD., **Meet No/Date:**11/80-ALC2/2014 19.08.2014 **Status:** Deferred

21 **HQ File** :01/80/050/00001/AM15/ **RLA File** :09/24/040/00263/AM14/ **Lic.No/Date:**0910057521 10.09.2013 **Defer** Date:30.09.2014

Decision : The Committee noted that the firm's reply dated 14.7.2014 has been sent to DHI on 24.7.2014 for examination & comments which is under their examination and decided to remind DHI for expediting their comments. Case is deferred to 30.9.2014.

Case No.:15/19/80-ALC2/2013 **Party Name:** NETAFIM IRRIGATION INDIA PVT.LTD. **Meet No/Date:**11/80-ALC2/2014 19.08.2014 **Status:** Deferred

22 **HQ File** :01/80/050/00387/AM14/ **RLA File** :34/24/040/00097/AM14/ **Lic.No/Date:**3410038311 22.10.2013 **Defer** Date:30.09.2014

Decision : The Committee noted that the firm's application has been sent to C&PC on 09.12.2013 for examination & comments followed by reminders dated 20.5.2014, 24.6.2014 & 13.8.2014 and decided to wait for their comments. Case is deferred to 30.9.2014.

23 **Case No.:**4/19/80-ALC2/2013 **Party Name:** JBM KANEMITSU PULLEYS PRIVATE LIMITED **Meet No/Date:**11/80-ALC2/2014 19.08.2014 **Status:** Deferred

HQ File	RLA File	Lic.No/Date:0510370156	Defer
:01/80/050/00376/AM14/	:05/23/040/00313/AM14/	01.11.2013	Date:30.09.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 13.08.2014 and decided to wait for firm's reply. Case is deferred to 30.9.2014.

Case No.: 8/19/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date: 11/80- ALC2/2014 19.08.2014	Status: Deferred
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HQ File	RLA File	Lic.No/Date:0510370619	Defer
:01/80/050/00380/AM14/	:05/23/040/00310/AM14/	08.11.2013	Date:30.09.2014

- 24 **Decision :** The firm's representative, Shri, H.S. Walia , General Manager (Commercial) have attended the meeting. The Chairman, NC-I has explained him the necessity of furnishing a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations. The said firm representative agreed for furnishing the aforesaid and sought time. The Chairman, NC-I, considered his request and asked him to furnish the requisite document at the earliest for consideration of firm's request. Case is deferred to 30.9.2014.

Case No.: 13/19/80-ALC2/2013	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date: 11/80- ALC2/2014 19.08.2014	Status: Deferred
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| 25 | HQ File | RLA File | Lic.No/Date:0510370609 | Defer |
| | :01/80/050/00385/AM14/ | :05/24/040/00249/AM14/ | 08.11.2013 | Date:30.09.2014 |

Decision : The Committee noted that the firm's reply dated 14.05.2014 has been sent to C&PC on 17.06.2014 for examination & comments followed by reminder dated 13.8.2014 and decided to wait for their comments. Case is deferred to 30.9.2014.

Case No.: 10/2/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date: 11/80- ALC2/2014 19.08.2014	Status: Deferred
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| 26 | HQ File | RLA File | Lic.No/Date:0710100276 | Defer |
| | :01/80/050/00010/AM15/ | :07/24/040/00292/AM14/ | 06.12.2013 | Date:30.09.2014 |

Decision : The Committee noted that the firm has replied to DEIT directly vide their letter dated 25.7.2014 and decided to wait for DEIT comments. Case is deferred to 30.9.2014.

Case No.: 33/25/80-ALC2/2013	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date: 11/80- ALC2/2014 19.08.2014	Status: Deferred
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HQ File	RLA File	Lic.No/Date:0710100457	Defer
:01/80/050/00557/AM14/	:07/24/040/00291/AM14/	11.12.2013	Date:30.09.2014

- 27 **Decision :** The Committee noted that the firm has not responded to the DES-I letter dated 28.02.2014 followed by reminder dated 28.03.2014, through which clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought. The committee further noted that the firm has earlier informed that they would furnish their reply within 15 days vide their letter dated 21.4.2015 but not furnished their reply. The Committee

also noted that firm has not replied to deficiency letter dated 03.04.2014, reminder dated 05.6.2014 followed by e-mail dated 04.07.2014 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 30.9.2014.

28	Case No.: 25/25/80-ALC2/2013 HQ File :01/80/050/00549/AM14/	Party Name: GANDIKOTA THERMO CONTROLS PVT LTD RLA File :09/24/040/00472/AM14/	Meet No/Date: 11/80- ALC2/2014 19.08.2014 Lic.No/Date: 0910058650 19.12.2013	Status: Deferred Defer Date:30.09.2014
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Decision : The Committee noted that the firm's reply dated 20.6.2014 has been sent to MSME on 30.6.2014 for examination & comments followed by reminder date 13.08.2014 and decided to wait for their comments. Case is deferred to 30.9.2014.

29	Case No.: 34/25/80-ALC2/2013 HQ File :01/80/050/00558/AM14/	Party Name: ZENITH PRECISION PVT LTD., RLA File :07/24/040/00322/AM14/	Meet No/Date: 11/80- ALC2/2014 19.08.2014 Lic.No/Date: 0710101167 07.01.2014	Status: Deferred Defer Date:30.09.2014
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Decision : The Committee noted that the firm's reply dated 21.7.2014 has been sent to MSME on 13.8.2014 for examination & comments and decided to wait for their comments. Case is deferred to 30.9.2014.

30	Case No.: 11/25/80-ALC2/2013 HQ File :01/80/050/00535/AM14/	Party Name: ALSTOM TRANSPORT INDIA LIMITED RLA File :07/21/040/00854/AM14/	Meet No/Date: 11/80- ALC2/2014 19.08.2014 Lic.No/Date: 0710101246 10.01.2014	Status: Deferred Defer Date:30.09.2014
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Decision : The Committee noted that firm has not replied to deficiency letter dated 20.05.2014 followed by reminder dated 13.8.2014 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 30.9.2014.

31	Case No.: 35/25/80-ALC2/2013 HQ File :01/80/050/00559/AM14/	Party Name: ZENITH PRECISION PVT LTD., RLA File :07/24/040/00325/AM14/	Meet No/Date: 11/80- ALC2/2014 19.08.2014 Lic.No/Date: 0710101261 13.01.2014	Status: Deferred Defer Date:30.09.2014
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Decision : The Committee noted that the firm has not responded to the DES-I letter dated 28.02.2014 followed by reminder dated 28.03.2014, through which clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought. The committee further noted that the firm has earlier informed that they would furnish their reply within 15 days vide their letter dated 21.4.2015 but not furnished their reply. The Committee also noted that firm has not replied to deficiency letter dated 03.04.2014, reminder dated 01.7.2014 followed by e-mail dated 04.07.2014 and decided to send final reminder to the firm failing which the

also noted that firm has not replied to deficiency letter dated 03.04.2014, reminder dated 01.7.2014 followed by e-mail dated 04.07.2014 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 30.9.2014.

Case No.: 36/25/80-ALC2/2013	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date: 11/80- ALC2/2014 19.08.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:0710101249	Defer
32 :01/80/050/00560/AM14/	:07/24/040/00339/AM14/	13.01.2014	Date:30.09.2014

Decision : The Committee noted that the firm's reply dated 21.7.2014 has been sent to MSME on 13.8.2014 for examination & comments and decided to wait for their comments. Case is deferred to 30.9.2014.

Case No.: 37/25/80-ALC2/2013	Party Name: UNITED MANUFACTURING CO.	Meet No/Date: 11/80- ALC2/2014 19.08.2014	Status: Rejected
HQ File	RLA File	Lic.No/Date:0510376277	
:01/80/050/00561/AM14/	:05/24/040/00379/AM14/	16.01.2014	

33 **Decision :** The Committee noted that firm has not replied to deficiency letter dated 03.04.2013 followed by reminder on 20.05.2014, e-mail message on 27.05.2014, final reminder dated 01.07.2014, e-mail message dated 04.07.2014. The Committee further noted that the firm has given 15 more days to furnish their reply but the firm failed to respond to the aforesaid communications and decided to reject their case with the direction to pay the Custom Duty and applicable interest for regularization of the license.

RA may take necessary action accordingly.

Case No.: 24/25/80-ALC2/2013	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date: 11/80- ALC2/2014 19.08.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510376515	Defer
34 :01/80/050/00548/AM14/	:05/23/040/00417/AM14/	20.01.2014	Date:30.09.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 24.06.2014 followed by reminder dated 13.8.2014 and decided to send reminder to the firm. Case is deferred to 30.9.2014.

Case No.: 23/25/80-ALC2/2013	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date: 11/80- ALC2/2014 19.08.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510376999	Defer
35 :01/80/050/00547/AM14/	:05/23/040/00416/AM14/	24.01.2014	Date:30.09.2014

Decision : On the recommendation of the Technical Authority, DHI, present in the meeting, the Committee decided to ask the firm to furnish O.D. of item No. 1 & 2 and to clarify whether item No.3 & 4 is a machined or raw casting. Case is deferred to 30.9.2014.



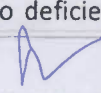
36	Case No.:32/25/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:11/80-ALC2/2014 19.08.2014	Status: Deferred
	HQ File :01/80/050/00556/AM14/	RLA File :09/24/040/00326/AM14/	Lic.No/Date:0910059091 28.01.2014	Defer Date:30.09.2014
Decision : The Committee noted that the firm's application has been sent to DHI on 28.2.2014 for examination & comments followed by reminder dated 20.5.2014 & 13.08.2014 and decided to wait for their comments. Case is deferred to 30.9.2014.				

37	Case No.:38/25/80-ALC2/2013	Party Name: ESSAR PROJECTS (INDIA) LTD.	Meet No/Date:11/80-ALC2/2014 19.08.2014	Status: Deferred
	HQ File :01/80/050/00562/AM14/	RLA File :52/24/040/00044/AM14/	Lic.No/Date:5210040638 28.01.2014	Defer Date:30.09.2014
Decision : The Committee noted that firm has not replied to the deficiency letter dated 28.03.2014 followed by reminder dated 19.05.2014, email message on 12.5.2014, final reminder dated 13.08.2014 and decided to wait for 15 days more to receive reply from the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 30.09.2014.				

38	Case No.:1/25/80-ALC2/2013	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date:11/80-ALC2/2014 19.08.2014	Status: Deferred
	HQ File :01/80/050/00525/AM14/	RLA File :32/21/040/00177/AM14/	Lic.No/Date:3210072580 30.01.2014	Defer Date:30.09.2014
Decision : The Committee noted that the firm's reply dated 07.04.2014 has been sent to DHI on 05.6.2014 for examination & comments followed by reminder dated 13.08.2014 and decided to wait for their comments. Case is deferred to 30.9.2014.				

39	Case No.:13/25/80-ALC2/2013	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:11/80-ALC2/2014 19.08.2014	Status: Deferred
	HQ File :01/80/050/00537/AM14/	RLA File :05/23/040/00432/AM14/	Lic.No/Date:0510377960 31.01.2014	Defer Date:30.09.2014
Decision : The Committee noted that the firm's reply dated 23.07.2014 has been sent to MSME on 11.8.2014 for examination & comments and decided to wait for their comments. Case is deferred to 30.9.2014.				

40	Case No.:7/5/80-ALC2/2014	Party Name:ICEM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date:11/80-ALC2/2014 19.08.2014	Status: Deferred
	HQ File :01/80/050/00092/AM15/	RLA File :03/94/040/00983/AM14/	Lic.No/Date:0310769175 04.02.2014	Defer Date:30.09.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 24.06.2014				


PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

followed by reminder dated 13.08.2014 and decided to wait for firm's reply. Case is deferred to 30.9.2014.

Case No.: 19/25/80-ALC2/2013	Party Name: DICKINSON FOWLER PVT. LTD.	Meet No/Date: 11/80-ALC2/2014 19.08.2014	Status: Approved
HQ File :01/80/050/00543/AM14/	RLA File :07/24/040/00396/AM14/	Lic.No/Date:0710101974 05.02.2014	

Decision : The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No. 12/115/2014-TSW/41 dated 19.08.2014 which are as under:-

1. Import items from Sl. No. 1 to 45 may be allowed on net to net basis with accountability clause.
2. Import item at Sl. No. 46 may be allowed on net to net basis as claimed by the firm.
3. Import items from Sl. Nos. 47 to 66 may be allowed on net to net basis with accountability clause.
4. Import items from Sl. No. 67 to 69 may be allowed as 1.04 Cubic Mtr./Cubic Mtr. content in the export products as claimed by the applicant.
5. Import items from Sl. No. 70 to 91 may be allowed as 1.02 Mtr./Mtr. content in the export products.
6. Import items from Sl. No. 92 to 96 may be allowed on net to net basis with accountability clause.
7. Import item at Sl. No. 97 may be allowed on net to net basis as claimed by the firm.
8. Import items at Sl. No. 98 & 99 may be allowed on net to net basis with accountability clause.

RLA may take necessary action accordingly.

Case No.: 18/25/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date: 11/80-ALC2/2014 19.08.2014	Status: Deferred
HQ File :01/80/050/00542/AM14/	RLA File :05/23/040/00451/AM14/	Lic.No/Date:0510378995 11.02.2014	Defer Date:30.09.2014

- Decision :** The firm's representative, Shri, H.S. Walla , General Manager (Commercial) have attended the meeting. The Chairman, NC-I has explained him the necessity of furnishing a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations. The said firm representative agreed for furnishing the aforesaid and sought time. The Chairman, NC-I, considered his request and asked him to furnish the requisite document at the earliest for consideration of firm's request. Case is deferred to 30.9.2014.

Case No.: 27/25/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date: 11/80-ALC2/2014 19.08.2014	Status: Deferred
HQ File :01/80/050/00551/AM14/	RLA File :05/23/040/00455/AM14/	Lic.No/Date:0510378994 11.02.2014	Defer Date:30.09.2014

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Decision : The firm's representative, Shri, H.S. Walia , General Manager (Commercial) have attended the meeting. The Chairman, NC-I has explained him the necessity of furnishing a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations. The said firm representative agreed for furnishing the aforesaid and sought time. The Chairman, NC-I, considered his request and asked him to furnish the requisite document at the earliest for consideration of firm's request. Case is deferred to 30.9.2014.

Case No.: 4/2/80-ALC2/2014	Party Name: THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date: 11/80-ALC2/2014 19.08.2014	Status: Deferred
HQ File 44 :01/80/050/00004/AM15/	RLA File :03/95/040/00907/AM14/	Lic.No/Date:0310770845 18.02.2014	Defer Date:30.09.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 16.05.2014 followed by reminder dated 13.08.2014 and decided to wait for firm's reply. Case is deferred to 30.9.2014.

Case No.: 48/5/80-ALC2/2014	Party Name: PUTZMEISTER CONCRETE MACHINES PRIVATE LIMITED,	Meet No/Date: 11/80-ALC2/2014 19.08.2014	Status: Deferred
HQ File 45 :01/80/050/00133/AM15/	RLA File :17/24/040/00117/AM14/	Lic.No/Date:1710005701 18.02.2014	Defer Date:30.09.2014

Decision : The Committee noted that the firm's application has been sent to DHI on 20.5.2014 for examination & comments followed by reminder dated 13.08.2014 and decided to wait for their comments. Case is deferred to 30.9.2014.

Case No.: 5/25/80-ALC2/2013	Party Name: SOGEFI MNR FILTRATION INDIA PVT LTD,	Meet No/Date: 11/80-ALC2/2014 19.08.2014	Status: Deferred
HQ File 46 :01/80/050/00529/AM14/	RLA File :07/24/040/00376/AM14/	Lic.No/Date:0710102212 19.02.2014	Defer Date:30.09.2014

Decision : The Committee noted that the firm's application has been sent to DIPP on 05.5.2014 which actually pertains to MSME and decided to send the same to MSME for examination & comments. Case is deferred to 30.9.2014.

Case No.: 7/2/80-ALC2/2014	Party Name: TRANSASIA BIO MEDICALS LTD.	Meet No/Date: 11/80-ALC2/2014 19.08.2014	Status: Deferred
HQ File 47 :01/80/050/00007/AM15/	RLA File :03/95/040/00849/AM14/	Lic.No/Date:0310771504 24.02.2014	Defer Date:30.09.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 13.06.2014 given by DEIT directly followed by DGFT reminder dated 24.06.2014 & 13.08.2014 and decided to wait for firm's reply. Case is deferred to 30.9.2014.



Case No.:11/2/80-ALC2/2014			
	Party Name: NIKHTISH ENTERPRISES	Meet No/Date:11/80-ALC2/2014 19.08.2014	Status: Deferred
48	HQ File :01/80/050/00011/AM15/	RLA File :31/83/040/00208/AM14/	Lic.No/Date:3110062747 24.02.2014
			Defer Date:30.09.2014
Decision : The Committee noted that the firm's reply dated 20.5.2014 has been sent to MSME on 01.8.2014 for examination & comments and decided to remind MSME for expediting their comments. Case is deferred to 30.9.2014.			
Case No.:9/2/80-ALC2/2014			
	Party Name: DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date:11/80-ALC2/2014 19.08.2014	Status: Deferred
49	HQ File :01/80/050/00009/AM15/	RLA File :31/83/040/00231/AM14/	Lic.No/Date:3110062832 26.02.2014
			Defer Date:30.09.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 30.05.2014 given by C&PC directly followed by DGFT reminder dated 13.08.2014 and decided to wait for firm's reply. Case is deferred to 30.9.2014.			
Case No.:3/2/80-ALC2/2014			
	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:11/80-ALC2/2014 19.08.2014	Status: Deferred
50	HQ File :01/80/050/00003/AM15/	RLA File :03/95/040/00888/AM14/	Lic.No/Date:0310772317 27.02.2014
			Defer Date:30.09.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 28.07.2014 and decided to remind firm for expediting their reply. Case is deferred to 30.9.2014.			
Case No.:34/5/80-ALC2/2014			
	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:11/80-ALC2/2014 19.08.2014	Status: Deferred
51	HQ File :01/80/050/00119/AM15/	RLA File :03/95/040/00894/AM14/	Lic.No/Date:0310773184 06.03.2014
			Defer Date:30.09.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 18.06.2014 given by DEIT directly followed by DGFT reminder dated 30.6.2014, final reminder dated 13.08.2014 and decided to wait for firm's reply. Case is deferred to 30.9.2014.			
Case No.:42/5/80-ALC2/2014			
	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:11/80-ALC2/2014 19.08.2014	Status: Deferred
52	HQ File :01/80/050/00127/AM15/	RLA File :07/24/040/00443/AM14/	Lic.No/Date:0710102670 06.03.2014
			Defer Date:30.09.2014
Decision : The Committee noted that the firm has not responded to the DES-I letter dated 23.05.2014 followed by e-mail message on 27.05.2014, through which clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought. The Committee also noted that firm has not replied to deficiency letter dated 02.07.2014 followed by e-mail dated 04.07.2014 and decided to send final reminder to the firm failing which the			

Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 30.9.2014.

Case No.:5/5/80-ALC2/2014 Party Name: BLUE STAR LTD. Meet No/Date:11/80-ALC2/2014 19.08.2014 Status: Approved

HQ File :01/80/050/00090/AM15/ RLA File :03/94/040/00639/AM14/ Lic.No/Date:0310773653 10.03.2014

Decision : The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No. 12/115/2014-TSW/53 dated 19.08.2014 which are as under:-

1. Description, quantity & net weight of export products may be specified as under:

Sl. No.	Description	Quantity (in Nos.)	Net Export Weight (Kgs.)
1	Condensing Unit		
	Model: RAAB/UAAB/RAAC/UA C18	160	8962
	Model: RAAB/UAAB/RAAC/UA C24	226	14864
	Model: RAAB/UAAB/RAAC/UA C30	324	21646
	Model: RAAB/UAAB/RAAC/UA C36	150	10242
	Model: RAAB/UAAB/RAAC/UA C42	211	15133
	Model: RAAB/UAAB/RAAC/UA C48	306	22797
	Model: RAAB/UAAB/RAAC/UA C60	441	41802
	Model: RAAB/UAAB/RAAC/UA C72	138	14359
	Top Discharge Unit		
	Model: RNTD/WNTD/UNTD18	1109	39214
	Model: RNTD/WNTD/UNTD24	206	12187
	Model: RNTD/WNTD/UNTD30	552	32954
	Model: RNTD/WNTD/UNTD36	165	10606
	Model: RNTD/WNTD/UNTD42	91	6755
	Model: RNTD/WNTD/UNTD48	224	15474
	Model: RNTD/WNTD/UNTD60	275	24115
	Model: RNTD/WNTD/UNTD72	77	7002
	Model: RNTD/WNTD/UNTD81	7	666
	Model: RNTD/WNTD/UNTD94	67	6844
	Condensing Units with OS		
	Model: RAAB/UAAB/RAAC/UA C24OS	14	855
	Model: RAAB/UAAB/RAAC/UA C30 OS	80	5369
	Model: RAAB/UAAB/RAAC/UA C36OS	43	2946
	Model: RAAB/UAAB/RAAC/UA C42OS	45	3236
	Model: RAAB/UAAB/RAAC/UA C48OS	51	3813
	Model: RAAB/UAAB/RAAC/UA C60OS	48	4140
	Top Discharge Unit wih OS		
	Model: RNTD/WNTD/UNTD24 OS	10	587
	Model: RNTD/WNTD/UNTD30 OS	5	300
	Model: RNTD/WNTD/UNTD36 OS	76	4452
	Model: RNTD/WNTD/UNTD42 OS	12	838
	Model: RNTD/WNTD/UNTD48 OS	27	1992
	Model: RNTD/WNTD/UNTD60 OS	73	6350
	Model: RNTD/WNTD/UNTD72 OS	24	2178

Indoor Unit			
Model: RMDW/RMEW/UMCW/ RMCW/UMEW 18/UMCW18T	68	1047	
Model: RMDW/RMEW/UMCW/ RMCW/UMEW 24/UMCW24T	100	1930	
Model: RMDW/RMEW/UMCW/ RMCW/UMEW 30/UMCW30T	54	1042	
Model: RMDW/RMEW/UMCW/ RMCW/UMEW 36/UMCW36T	81	1612	
Total	5540		

1. Word "Relevant" may be prefixed with the description of import items at Sl.No. 1, 2 & 10.
2. Quantity of import item at Sl. No. 1 may be allowed as 1.01 Kgs./Kg. content in the export products.
3. Quantity of import item at Sl. No. 2 may be allowed as 1.02 Kgs./Kg. content in the export products.
4. Quantities of import items from Sl. No. 3 to 6 & 8 may be allowed on net to net basis with accountability clause.
5. Import item at Sl. No. 7 may be deleted as there is no manufacturing activity on this item.
6. Import item at Sl. No. 9 may be deleted as firm has not submitted details of this item and specific use of this item.
7. Quantity of import item at Sl. No. 10 may be allowed as 1.01 Kgs./Kg. content in the export products.

RLA may take necessary action accordingly.

Case No.:6/5/80-ALC2/2014 Party Name:BLUE STAR LTD. Meet No/Date:11/80-ALC2/2014 Status: Approved
19.08.2014

HQ File RLA File Lic.No/Date:0310773656
:01/80/050/00091/AM15/ :03/94/040/00640/AM14/ 10.03.2014

Decision : The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No. 12/115/2014-TSW/54 dated 19.08.2014 which are as under:-

1. Description, quantity & net weight of export products may be specified as under:

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Sl. No.	Description	Quantity (in Nos.)	Net Weight/Unit (Kgs.)
1	Fan Coil Unit		
	Model: RIZX/UIZX/UIZE/WIHE 024	283	25.9
	Model: RIZX/UIZX/UIZE/WIHE 030	948	26
	Model: RIZX/UIZX/UIZE/WIHE 036	391	37.11
	Model: RIZX/UIZX/UIZE/WIHE 042	425	26.35
	Model: RIZX/UIZX/UIZE/WIHE 048	566	37.9
	Model: RIZX/UIZX/UIZE/WIHE 060	547	36.75

Model: RIZX/UIZX/UIZE/WIHE 072	337	53.57
Model: RILE/UILE 024	47	28.31
Model: RILE/UILE 042	24	38.25
Model: RILE/UILE 048	137	51.60
Model: RILE/UILE 060	210	49.90
Model: RILE/UILE 072	166	51.60
Total	4081	

1. Word "Relevant" may be prefixed with the description of import items at Sl.No. 1, 2 & 3.
2. Quantity of import item at Sl. No. 1 may be allowed as 1.01 Kgs./Kg. content in the export products.
3. Quantity of import item at Sl. No. 2 may be allowed as 1.02 Kgs./Kg. content in the export products.
4. Quantity of import item at Sl. No. 3 may be allowed as 1.05 Sq.mtrs./Sq.Mtr. content in the export products.
5. Quantities of import items from Sl.No. 4 & 5 may be allowed as 4081 Nos. each on net to net basis with accountability clause.

RLA may take necessary action accordingly.

Case No.: 33/5/80-ALC2/2014	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date: 11/80-ALC2/2014 19.08.2014	Status: Approved
HQ File :01/80/050/00118/AM15/	RLA File :03/95/040/00941/AM14/	Lic.No/Date:0310773858 11.03.2014	

Decision : The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No. 12/115/2014-TSW/55 dated 19.08.2014 which are as under:-

1. Word "Strips" may be deleted from the description of import item.
2. Item of import shall be "Prime" only and import of "Secondary" and "Defectives" may not be allowed.
3. Import item shall be of relevant grade and thickness as contained in the export products.
4. Taking clue from SION C-2008, quantity of import item may be allowed as 1.075 Kgs./Kg. content in the export product as claimed by the firm.

RLA may take necessary action accordingly.

Case No.: 35/5/80-ALC2/2014	Party Name: OIL STATES INDUSTRIES (INDIA) PVT.LTD.	Meet No/Date: 11/80-ALC2/2014 19.08.2014	Status: Deferred
HQ File :01/80/050/00120/AM15/	RLA File :03/95/040/00974/AM14/	Lic.No/Date:0310774051 11.03.2014	Defer Date:30.09.2014

Decision : The Committee noted that the firm's reply dated 05.08.2014 has been sent to DHI on 11.8.2014 for examination & comments and decided to wait for their comments. Case is deferred to 30.9.2014.

57	Case No.: 13/5/80-ALC2/2014	Party Name: MAKSTEEL WIRE HEALDS P. LTD	Meet No/Date: 11/80-ALC2/2014 19.08.2014	Status: Deferred
	HQ File :01/80/050/00098/AM15/	RLA File :34/24/040/00307/AM14/	Lic.No/Date: 3410039543 12.03.2014	Defer Date: 30.09.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 09.07.2014 followed by e-mail message on 11.07.2014 and decided to remind firm for expediting their reply. Case is deferred to 30.9.2014.				

58	Case No.: 14/5/80-ALC2/2014	Party Name: MAKSTEEL WIRE HEALDS P. LTD	Meet No/Date: 11/80-ALC2/2014 19.08.2014	Status: Deferred
	HQ File :01/80/050/00099/AM15/	RLA File :34/24/040/00306/AM14/	Lic.No/Date: 3410039544 12.03.2014	Defer Date: 30.09.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 13.08.2014 and decided to wait for their reply. Case is deferred to 30.9.2014.				

59	Case No.: 11/5/80-ALC2/2014	Party Name: ANALYSER INSTRUMENT CO.PVT.LTD.	Meet No/Date: 11/80-ALC2/2014 19.08.2014	Status: Deferred
	HQ File :01/80/050/00096/AM15/	RLA File :13/24/040/00056/AM14/	Lic.No/Date: 1310046344 13.03.2014	Defer Date: 30.09.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 30.06.2014 and decided to remind firm for expediting their reply. Case is deferred to 30.9.2014.				

60	Case No.: 24/5/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date: 11/80-ALC2/2014 19.08.2014	Status: Deferred
	HQ File :01/80/050/00109/AM15/	RLA File :05/23/040/00496/AM14/	Lic.No/Date: 0510382119 19.03.2014	Defer Date: 30.09.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 13.08.2014 and decided to wait for their reply. Case is deferred to 30.9.2014.				

61	Case No.: 25/5/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date: 11/80-ALC2/2014 19.08.2014	Status: Deferred
	HQ File :01/80/050/00110/AM15/	RLA File :05/23/040/00505/AM14/	Lic.No/Date: 0510382120 19.03.2014	Defer Date: 30.09.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 13.08.2014 and decided to wait for their reply. Case is deferred to 30.9.2014.				

62	Case No.: 44/5/80-ALC2/2014	Party Name: Y-TEC INDIA PVT. LTD.,	Meet No/Date: 11/80-ALC2/2014 19.08.2014	Status: Deferred
	HQ File	RLA File	Lic.No/Date: 0510382360	Defer


PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

:01/80/050/00129/AM15/

:05/24/040/00481/AM14/

21.03.2014

Date:30.09.2014

Decision : The Committee noted that the firm's application has been sent to MSME on 01.7.2014 and the firm has not clarified type of export (whether physical export or deemed export against invalidation letter to EPCG license) which has been sought vide DES-I letter dated 23.05.2014 followed by e-mail message on 27.5.2014 and reminder dated 12.8.2014. The Committee further noted that the firm has not responded to the aforesaid letters and decided the following:

(i) to remind MSME for expediting their comments;

(ii) to send reminder to firm.

Case is deferred to 30.9.2014.

Case No.:	28/5/80-ALC2/2014	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:11/80-ALC2/2014 19.08.2014	Status: Deferred
63	HQ File :01/80/050/00113/AM15/	RLA File :05/23/040/00533/AM14/	Lic.No/Date:0510382687 25.03.2014	Defer Date:30.09.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 30.06.2014 and decided to remind firm for expediting their reply. Case is deferred to 30.9.2014.

Case No.:	29/5/80-ALC2/2014	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:11/80-ALC2/2014 19.08.2014	Status: Deferred
64	HQ File :01/80/050/00114/AM15/	RLA File :05/23/040/00534/AM14/	Lic.No/Date:0510382690 25.03.2014	Defer Date:30.09.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 30.06.2014 and decided to remind firm for expediting their reply. Case is deferred to 30.9.2014.

Case No.:	36/5/80-ALC2/2014	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:11/80-ALC2/2014 19.08.2014	Status: Deferred
65	HQ File :01/80/050/00121/AM15/	RLA File :56/24/040/00054/AM14/	Lic.No/Date:5610003945 26.03.2014	Defer Date:30.09.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 24.06.2014 followed by reminder dated 13.08.2014 and decided to wait for firm's reply. Case is deferred to 30.9.2014.

Case No.:	15/5/80-ALC2/2014	Party Name: JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:11/80-ALC2/2014 19.08.2014	Status: Deferred
66	HQ File :01/80/050/00100/AM15/	RLA File :05/23/040/00551/AM14/	Lic.No/Date:0510382898 27.03.2014	Defer Date:30.09.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 09.06.2014 followed by reminder dated 13.08.2014 and decided to wait for firm's reply. Case is deferred to 30.9.2014.

Case No.: 16/5/80-ALC2/2014	Party Name: JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date: 11/80- ALC2/2014 19.08.2014	Status: Deferred
HQ File 67 :01/80/050/00101/AM15/	RLA File :05/23/040/00548/AM14/	Lic.No/Date:0510382895 27.03.2014	Defer Date:30.09.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 09.06.2014 followed by reminder dated 13.08.2014 and decided to wait for firm's reply. Case is deferred to 30.9.2014.

Case No.: 17/5/80-ALC2/2014	Party Name: JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date: 11/80- ALC2/2014 19.08.2014	Status: Deferred
HQ File 68 :01/80/050/00102/AM15/	RLA File :05/23/040/00549/AM14/	Lic.No/Date:0510382896 27.03.2014	Defer Date:30.09.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 09.06.2014 followed by reminder dated 13.08.2014 and decided to wait for firm's reply. Case is deferred to 30.9.2014.

Case No.: 18/5/80-ALC2/2014	Party Name: JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date: 11/80- ALC2/2014 19.08.2014	Status: Deferred
HQ File 69 :01/80/050/00103/AM15/	RLA File :05/23/040/00552/AM14/	Lic.No/Date:0510382899 27.03.2014	Defer Date:30.09.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 09.06.2014 followed by reminder dated 13.08.2014 and decided to wait for firm's reply. Case is deferred to 30.9.2014.

Case No.: 19/5/80-ALC2/2014	Party Name: JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date: 11/80- ALC2/2014 19.08.2014	Status: Deferred
HQ File 70 :01/80/050/00104/AM15/	RLA File :05/23/040/00550/AM14/	Lic.No/Date:0510382897 27.03.2014	Defer Date:30.09.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 09.06.2014 followed by reminder dated 13.08.2014 and decided to wait for firm's reply. Case is deferred to 30.9.2014.

Case No.: 20/5/80-ALC2/2014	Party Name: JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date: 11/80- ALC2/2014 19.08.2014	Status: Deferred
HQ File 71 :01/80/050/00105/AM15/	RLA File :05/23/040/00547/AM14/	Lic.No/Date:0510382894 27.03.2014	Defer Date:30.09.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 09.06.2014 followed by reminder dated 13.08.2014 and decided to wait for firm's reply. Case is deferred to 30.9.2014.

Case No.:21/5/80-ALC2/2014 **Party Name:** JOHNSON MATTHEY INDIA PVT. LTD. **Meet No/Date:**11/80-ALC2/2014 19.08.2014 **Status:** Deferred

HQ File :01/80/050/00106/AM15/ RLA File :05/23/040/00546/AM14/ Lic.No/Date:0510382893 27.03.2014 Defer Date:30.09.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 09.06.2014 followed by reminder dated 13.08.2014 and decided to wait for firm's reply. Case is deferred to 30.9.2014.

Case No.:26/5/80-ALC2/2014 **Party Name:** BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD. **Meet No/Date:**11/80-ALC2/2014 19.08.2014 **Status:** Deferred

HQ File :01/80/050/00111/AM15/ RLA File :05/23/040/00541/AM14/ Lic.No/Date:0510383080 28.03.2014 Defer Date:30.09.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 05.06.2014 followed by reminder dated 13.08.2014 and decided to wait for firm's reply. Case is deferred to 30.9.2014.

Case No.:23/5/80-ALC2/2014 **Party Name:** ADORE MEDI PRIVATE LIMITED **Meet No/Date:**11/80-ALC2/2014 19.08.2014 **Status:** Deferred

HQ File :01/80/050/00108/AM15/ RLA File :05/23/040/00517/AM14/ Lic.No/Date:0510383193 31.03.2014 Defer Date:30.09.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 07.07.2014 and decided to remind firm for expediting their reply. Case is deferred to 30.9.2014.

Case No.:22/5/80-ALC2/2014 **Party Name:** DRIPLEX WATER ENGINEERING LTD. **Meet No/Date:**11/80-ALC2/2014 19.08.2014 **Status:** Deferred

HQ File :01/80/050/00107/AM15/ RLA File :05/23/040/00463/AM14/ Lic.No/Date:0510383361 01.04.2014 Defer Date:30.09.2014

Decision : The Committee noted that firm has sought for three weeks time vide their letter dated 21.07.2014 which was expired and a reminder dated 13.08.2014 has been sent to the firm. The Committee decided to wait for firm's reply. Case is deferred to 30.9.2014.

Case No.:14/8/80-ALC2/2014 **Party Name:** STERLITE TECHNOLOGIES LTD. **Meet No/Date:**11/80-ALC2/2014 19.08.2014 **Status:** Deferred

HQ File :01/80/050/00182/AM15/ RLA File :03/95/040/01028/AM14/ Lic.No/Date:0310777072 04.04.2014 Defer Date:30.09.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 24.07.2014 sent by DEIT directly followed by DGFT reminder dated 01.8.2014 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 30.9.2014.

Case No.: 13/8/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date: 11/80-ALC2/2014 19.08.2014	Status: Deferred
HQ File :01/80/050/00181/AM15/	RLA File :03/95/040/01027/AM14/	Lic.No/Date:0310777350 07.04.2014	Defer Date:30.09.2014

77 **Decision :** The Committee noted that firm has not replied to deficiency letter dated 01.08.2014 sent by DEIT directly followed by DGFT reminder dated 12.8.2014 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 30.9.2014.

Case No.: 18/8/80-ALC2/2014	Party Name: TRIDENT TOOLS LIMITED.	Meet No/Date: 11/80-ALC2/2014 19.08.2014	Status: Deferred
HQ File :01/80/050/00186/AM15/	RLA File :03/95/040/00007/AM15/	Lic.No/Date:0310777556 08.04.2014	Defer Date:30.09.2014

78 **Decision :** The Committee noted that the firm's application has been sent to DIPP on 01.7.2014 which actually pertains to MSME and decided to send the same to MSME for examination & comments. The Committee further noted that the firm has not clarified type of export (whether physical export or deemed export against invalidation letter to EPCG license) which has been sought vide DES-I letter dated 01.07.2014 followed by reminder on 13.8.2014 and decided to wait for firm's reply. Case is deferred to 30.9.2014.

Case No.: 17/8/80-ALC2/2014	Party Name: SHREE SATYANARAYAN INDUSTRIAL SUPPLIERS PVT. LTD.	Meet No/Date: 11/80-ALC2/2014 19.08.2014	Status: Deferred
HQ File :01/80/050/00185/AM15/	RLA File :03/95/040/00008/AM15/	Lic.No/Date:0310777895 10.04.2014	Defer Date:30.09.2014

Decision : The Committee decided to ask the firm to furnish information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, export product wise, on recommendation of the Technical Authority, DIPP present in the meeting. Case is deferred to 30.9.2014.

Case No.: 38/5/80-ALC2/2014	Party Name: VEELINE MEDIA LTD.	Meet No/Date: 11/80-ALC2/2014 19.08.2014	Status: Deferred
HQ File :01/80/050/00123/AM15/	RLA File :02/24/040/00229/AM14/	Lic.No/Date:0210202416 11.04.2014	Defer Date:30.09.2014

80 **Decision :** The Committee noted that firm has not replied to deficiency letter dated 12.08.2014. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 26.05.2014 which has not been received till date and decided to remind firm for furnishing the requisite information/reply. Case is deferred to 30.09.2014.

81 Case No.: 1/8/80-ALC2/2014	Party Name: NETAFIM	Meet No/Date: 11/80-	Status:
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	IRRIGATION INDIA PVT.LTD.	ALC2/2014 19.08.2014	Deferred
HQ File :01/80/050/00169/AM15/	RLA File :34/24/040/00309/AM14/	Lic.No/Date:3410039802 15.04.2014	Defer Date:30.09.2014

Decision : The Committee noted that the firm's application has been sent to C&PC on 01.07.2014 followed by reminder dated 13.8.2014. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 01.07.2014 followed by reminder dated 13.8.2014 which has not been received till date and decided the following:

(i) to wait for C&PC comments;

(ii) to wait for firm's reply.

Case is deferred to 30.9.2014.

Case No.: 16/8/80-ALC2/2014	Party Name: TEMA INDIA LIMITED	Meet No/Date: 11/80- ALC2/2014 19.08.2014	Status: Deferred
82 HQ File :01/80/050/00184/AM15/	RLA File :03/95/040/00054/AM15/	Lic.No/Date:0310778836 21.04.2014	Defer Date:30.09.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 13.08.2014 and decided to wait for firm's reply. Case is deferred to 30.9.2014.

Case No.: 9/8/80-ALC2/2014	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date: 11/80- ALC2/2014 19.08.2014	Status: Deferred
83 HQ File :01/80/050/00177/AM15/	RLA File :03/94/040/00034/AM15/	Lic.No/Date:0310779043 22.04.2014	Defer Date:30.09.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 13.08.2014 and decided to wait for firm's reply. Case is deferred to 30.9.2014.

Case No.: 15/8/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date: 11/80- ALC2/2014 19.08.2014	Status: Deferred
84 HQ File :01/80/050/00183/AM15/	RLA File :03/95/040/00014/AM15/	Lic.No/Date:0310778994 22.04.2014	Defer Date:30.09.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 01.08.2014 given DEIT directly followed by DGFT reminder dated 12.8.2014 and decided to wait for firm's reply. Case is deferred to 30.9.2014.

Case No.: 19/8/80-ALC2/2014	Party Name: IND-SPHINX PRECISION LTD.,	Meet No/Date: 11/80- ALC2/2014 19.08.2014	Status: Deferred
85 HQ File :01/80/050/00187/AM15/	RLA File :22/24/040/00001/AM15/	Lic.No/Date:2210014810 22.04.2014	Defer Date:30.09.2014

Decision : The Committee noted that the firm's application has been sent to MSME on 13.8.2014 for examination & comments which is under their examination and decided to wait for their

comments. Case is deferred to 30.9.2014.

Case No.:20/8/80-ALC2/2014 **Party Name:**IND-SPHINX PRECISION LTD., **Meet No/Date:**11/80-ALC2/2014 19.08.2014 **Status:** Deferred

86 **HQ File** :01/80/050/00188/AM15/ **RLA File** :22/24/040/00002/AM15/ **Lic.No/Date:**2210014809 22.04.2014 **Defer** Date:30.09.2014

Decision : The Committee noted that the firm's application has been sent to MSME on 13.8.2014 for examination & comments which is under their examination and decided to wait for their comments. Case is deferred to 30.9.2014.

Case No.:22/8/80-ALC2/2014 **Party Name:** TEXMACO UGL RAIL PRIVATE LIMITED. **Meet No/Date:**11/80-ALC2/2014 19.08.2014 **Status:** Deferred

87 **HQ File** :01/80/050/00190/AM15/ **RLA File** :02/24/040/00010/AM15/ **Lic.No/Date:**0210202766 25.04.2014 **Defer** Date:30.09.2014

Decision : The Committee noted that the firm's application has been sent to DHI on 01.7.2014 for examination & comments followed by reminder dated 13.08.2014 and decided to wait for their comments. Case is deferred to 30.9.2014.

Case No.:2/5/80-ALC2/2014 **Party Name:** ENERTECH ENGINEERING PVT LTD **Meet No/Date:**11/80-ALC2/2014 19.08.2014 **Status:** Deferred

88 **HQ File** :01/80/050/00087/AM15/ **RLA File** :09/24/040/00003/AM15/ **Lic.No/Date:**0910060055 12.05.2014 **Defer** Date:30.09.2014

Decision : The Committee noted that the firm's application has been sent to DHI on 21.7.2014 for examination & comments and decided to remind DHI for expediting their comments. Case is deferred to 30.9.2014.

Case No.:1/11/80-ALC2/2014 **Party Name:** HITTCO TOOLS LTD **Meet No/Date:**11/80-ALC2/2014 19.08.2014 **Status:** Deferred

89 **HQ File** :01/80/050/00249/AM15/ **RLA File** :07/24/040/00063/AM15/ **Lic.No/Date:**0710104425 23.05.2014 **Defer** Date:30.09.2014

Decision : The Committee noted that the hard copy of the firm's application has not been received and decided to remind RA, Bangalore for forwarding the same. The Committee also decided to send the copy of would be correspondence in this regard to firm for their information. Case is deferred to 30.9.2014.

S.No.271

Case No. A – 03	M/s. L & T-MHI Boilers Pvt. Ltd.,	HQF.No.01/80/162/00348/AM14/DES-I	Lic. No. & date
Meeting No.11/15	Mumbai	RA.F.No.03/95/039/00004/AM11	0310760909

12

Date: 19.08.2014		Request for fixation of norms for Annual requirement under para 4.24(v)	dt.06.12.2013
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Decision : The Committee noted that the firm's reply dated 09.8.2014 has been sent to DHI on 14.8.2014 for examination & comments and decided to wait for DHI comments. Case is deferred to 30.9.2014.

S.No.272

Case No. A - 01	M/s. Analyser Instruments Co.	HQF.No.01/80/162/00032/AM15/DES-I	Lic. No. & date
Meeting No.11/15	Pvt. Ltd., Kota	RA.F.No.13/24/040/00281/AM14	1310044806
Date: 19.08.2014	(Rajasthan)	Ratification of norms	dt.17.10.2013

Decision : The Committee noted that the firm's reply dated 02.5.2014 is not proper and decided to ask the firm to furnish pointwise reply to deficiency letter dated 16.05.2014(Copy of letter to be forwarded to firm again). Case is deferred to 30.9.2014.

S.No.273

Case No. A/R-42	M/s. Bharat Heavy	HQF.No.01/80/050/00773/AM11/DES-I	Lic. No. & date
Meeting No.11/15	Electricals	RA.F.No.09/24/040/00380/AM11	0910044575
Date: 19.08.2014	Limited, Hyderabad	Ratification of norms	dt.06.12.2010

Decision : The Committee noted that the case has been forwarded to EPCG Division for their inputs and 11th reminder dated 13.08.2014 has been issued to them but the same has not been received till date. The Committee decided to wait for their inputs. Case is deferred to 30.9.2014.

S.No.274

Case No. A/R-125	M/s. Tema India Ltd., Mumbai	HQF.No.01/80/050/00185/AM14/DE S-I	Lic. No. & date
Meeting No.11/15		RA.F.No.03/95/040/00187/AM14	0310737757
Date: 19.08.2014		Request for revision of norms	dt.14.06.2013

Decision : The Committee noted that firm has not replied to the deficiency letter dated 31.03.2014 followed by reminder dated 19.05.2014, e-mail message on 27.05.2014, final reminder dated 12.8.2014 and decided to wait for 15 days more to receive reply from the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 30.09.2014.

S.No.275

Case No. A/R-98	M/s. Bharat Heavy Electricals	HQF.No.01/80/050/00573/AM11/DES.I	Lic. No. & date
Meeting No.11/15	Ltd., Hyderabad	RA.F.No.09/24/040/00223/AM11	0910043468

Date: 19.08.2014		Fixation of Norms	dt.09.09.2010
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Decision : The Committee noted that the case has been forwarded to EPCG Division for their inputs and 11th reminder dated 13.08.2014 has been issued to them but the same has not been received till date. The Committee decided to wait for their inputs. Case is deferred to 30.9.2014.

No.276

Case No. A/R-118	M/s. Bharat Heavy	HQF.No.01/80/050/00495/AM11/DE S.I	Lic. No. & date
Meeting No.11/15	Electricals Ltd.,	RA.F.No.09/24/040/00169/AM11	0910043002
Date: 19.08.2014	Hyderabad	Fixation of Norms	dt.06.08.2010

Decision : The Committee noted that the case has been forwarded to EPCG Division for their inputs and 11th reminder dated 13.08.2014 has been issued to them but the same has not been received till date. The Committee decided to wait for their inputs. Case is deferred to 30.9.2014.

S.No.277

Case No. A/R-140	M/s. Alstom	HQF.No.01/80/050/01450/AM04/DES.I	Lic. No. & date
Meeting No.11/15	Projects India	RA.F.No.03/24/042/00205/AM04	0310247081
Date: 19.08.2014	Ltd., Mumbai	Fixation of norms	dt.12.01.2004

Decision : The Committee noted that the case has been forwarded to EPCG Division for their inputs and 11th reminder dated 13.08.2014 has been issued to them but the same has not been received till date. The Committee decided to wait for their inputs. Case is deferred to 30.9.2014.

S.No.278

Case No. A/R-11	M/s. TRF Ltd.,	HQF.No.01/80/050/00053/AM12/DES.I	Lic. No. & date
Meeting No.11/15	Kolkata	RA.F.No.02/24/040/00223/AM11	0210156321
Date: 19.08.2014		Ratification of norms	dt.18.03.2011

Decision : The Committee noted that the firm's revised application dated 20.6.2014 has been sent alongwith their earlier application to DHI on 01.8.2014 for examination & comments and decided to remind DHI for expediting their comments. Case is deferred to 30.9.2014.

S.No.279

Case No. A/R-12	M/s. TRF Ltd.,	HQF.No.01/80/050/00052/AM12/DES.I	Lic. No. & date
Meeting No.11/15	Kolkata	RA.F.No.02/24/040/00224/AM11	0210156322
Date: 19.08.2014		Ratification of norms	dt.18.03.2011

Decision : The Committee noted that the firm's revised application dated 20.6.2014 has been sent alongwith their earlier application to DHI on 01.8.2014 for examination & comments and decided to remind DHI for expediting their comments. Case is deferred to 30.9.2014.

S.No.280

Case No. A/R-13	M/s. TRF Ltd.,	HQF.No.01/80/050/00639/AM11/DES.I	Lic. No. & date
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Decision : The Committee noted that the firm's request received through e-mail on 04.6.2014 has been sent to MSME on 25.6.2014 for examination & comments and decided to remind MSME for expediting their comments. Case is deferred to 30.9.2014.

S.No.285

Case No. A/R-38	M/s. Pranita	HQF.No.01/80/162/00092/AM15/DES.I	Lic. No. & date
Meeting No.11/15	Engineering	RA.F.No.07/21/040/00394/AM10	0710069630
Date: 19.08.2014	Solutions Pvt. Ltd.,	Request for fixation of norms	dt.25.01.2010

Decision : The Committee decided to ratify norms on the basis of DC(MSME) UO. No. 30(106)/14-ME dated 19.8.2014 (Copy to be forwarded to RA and firm).

RLA may take necessary action accordingly.

S.No.286

Case No. A/R-39	M/s.	HQF.No.01/80/050/00077/AM14/DES.I	Lic. No. & date
Meeting No.11/15	Technoweb	RA.F.No.03/95/040/01060/AM14	0310730202
Date: 19.08.2014	Textile Engineering Pvt. Ltd.,	Request for revision / amendment of norms	dt.03.04.2013

Decision : The Committee noted that the firm's application has been sent to C&PC on 13.8.2014 alongwith firm's reply dated 19.03.2014 for examination & comments and decided to remind MSME for expediting their comments. Case is deferred to 30.9.2014.

S.No.287

Case No. A/R-61	M/s. Neo	HQF.No.01/80/050/00250/AM14/DES.I	Lic. No. & date
Meeting No.11/15	Wheels Ltd.,	RA.F.No.03/95/040/00325/AM14	0310743194
Date: 19.08.2014	Mumbai	Request for revision/amendment of norms.	dt.29.07.2013

Decision : The Committee decided to ratify norms on the basis of DC(MSME) UO. No. 30(94)/13/-ME dated 13.08.2014 (Copy to be forwarded to RA and firm).

RLA may take necessary action accordingly.

S.No.288

Case No. A/R-62	M/s. Vidyut	HQF.No.01/81/050/00079/AM06/DES.I	Lic. No. & date
Meeting No.11/15	Metallics P.	RA.F.No.03/95/040/00013/AM06	0310326829
Date: 19.08.2014	Ltd., Mumbai	Request for revision of norms.	dt.21.04.2005

Decision : The Committee noted that in this case norms was already ratified under para 4.7 of Foreign Trade Policy and since the product is having additional features , the case was considered based on adhoc norms and addition inputs were allowed corresponding to additional features in Export Product.

This was reflected in description of Export product by Norms Committee, i. e., The world " with over Moulded Handle and Seat" may be suffixed with the description of export product . Since additional inputs were allowed, this additional features has to be indicated in Export Product. Norms Committee has given its decision in the meeting No. Dated 24.05.2005 and you have given proof of export made after ratification of norms. Hence, in the description of Export product in the Shipping Bill, the description as given by NC has to be indicated but the same had not been indicated in the Shipping Bill provided by the applicant firm. In view of this, Norms Committee-I is unable to accept firm's request and decided to reject their request.

RA may take necessary action accordingly.

S.No.289

Case No.C-10	M/s. Pesco Beam	HQ F.No.01/80/162/00311/AM14/DES-I
Meeting No.11/15	Environmental	
Date: 19.08.2014	Solutions Pvt. Ltd., Kancheepuram	Request for fixation of input output norms in respect of manufacture and export of Used Oil Refinery Machinery System – reg.

Decision : The Committee decided to fix scrap wastage norms for "Oil Refinery system " for the EOU as per SION C-1647 and in terms of para 6.8(e) of the Foreign Trade Policy 2009-14 on the basis of DIPP UO. No. 12/115/2014-TSW/C-10 dated 19.08.2014 which are as under :

Finished Product	Input material	
	Description	Quantity
Oil Refinery system including accessories	Mild Steel Angles/Channels/ Beams	1.02 Kgs./Kg. content in the export product
	Mild Steel Plates	1.05 Kgs./Kg. content in the export product
	Stainless Steel Plates	1.05 Kgs./Kg. content in the export product

RLA may take necessary action accordingly.

S.No.290

Case No.C-11	M/s. Tayota Kirloskar	HQ F.No.01/80/171/00441/AM14/DES-I
Meeting No.11/15	Auto Parts Ltd.,	
Date: 19.08.2014	Karnataka	Request for fixation of wastage norms in respect of 100% EOU – reg.

Decision : The Committee noted that firm has not replied to the deficiency letter dated 10.02.2014 followed by reminder dated 19.05.2014, e-mail message on 27.05.2014, final reminder dated 12.8.2014 and decided to wait for 15 days more to receive reply from the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 30.09.2014.



S.No.291

Case No. A/R-29	M/s. Larsen &	HQF.No.01/80/050/00149/AM14/DES.I	Lic. No. & date
Meeting No.11/15	Toubro Ltd.,	RLA, No.03/95/040/00055/AM14	0310734097
Date: 19.08.2014	Mumbai	Request for revision of norms	dt.13.05.2013

Decision : The Committee decided to modify norms by considering the detailed calculations submitted by the firm for requirement of "Paint" (import item at Sl.No.8), norms ratified in NC meeting No. 21/80 dated 07.01.2014, on the basis of DIPP UO. No. 12/115/2014-TSW/29-A/R dated 19.08.2014 which are as under:

1. Description of import item at Sl. No. 8 may be modified as Paint (Kilncoat 2100) and its quantity may be allowed as 24093 Litres inclusive of 10 % wastage.
2. Import item at Sl. No. 9 may be allowed within 1% of FOB value of exports.

RLA may take necessary action accordingly.

S No 1
24.19.8.14
F. No. 46011/106/2007-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Sl. No. 17
24.19-8-14-X
24.30.8-14-X

Shastri Bhawan, New Delhi-110 001

Dated, the 20th July, 2014

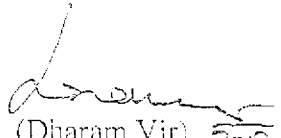
OFFICE MEMORANDUM

Subject : Advance Authorization Application from M/s. Motherson Sumi Systems Ltd. for the import of raw material against the export of part of automobiles. (Advance Authorisation No. 0510300205 dated 24.08.2011).

The undersigned is directed to refer to DGFT U.O. No. 01/80/050/00262/AM12/DES-I/317 dated 30.05.2014 on the subject mentioned above. In this connection it is to inform that Department of C&PC had already forwarded the comments vide O.M. dated 2.11.2011 (Copy Enclosed) for the above proposal. The present proposal may be decided as per earlier comments dated 02.11.2011.

This issues with the approval of competent authority.

24.07.2014
24.07.2014


(Dharam Vir)
Section Officer
Tele:- 2338 2575

Ms. Priya Ranjan,
FTDO, (DES-I).
O/o DGFT, Udyog Bhawan
New Delhi- 110001

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24.08/14
Pr. Ranjan

46011/106/2007-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

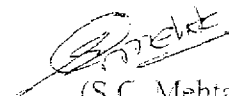
Shastri Bhawan, New Delhi - 110001.
Dated:- 2nd November, 2011

OFFICE MEMORANDUM

Subject: - Advance Authorization Application from M/s. Motherson Sumi systems Ltd.
for the import of raw-material against the export of part of automobiles.

The undersigned is directed to refer to DGFT U.O. No. 01/80/50/262/AM-12/DES-1/759 dated 21.09.2011 on the subject mentioned above and to say that the earlier comments of even no. dated 16.08.2011 (Copy enclosed) may be taken in the account for the present applications also.

2. This issues with the approval of Competent Authority.


(S.C. Mehta)
Section Officer
Tele:- 2338 2575.

Encl: as above.

To

Ministry of Commerce & Industry,
(Kind Attn. Shri B. K. Sachdeva, FTDO)
Directorate General of Foreign Trade,
Udyog Bhawan, New Delhi- 110011

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Case No.: 13/8/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date: 11/80-ALC2/2014 19.08.2014	Status: Deferred
HQ File :01/80/050/00181/AM15/	RLA File :03/95/040/01027/AM14/	Lic.No/Date:0310777350 07.04.2014	Defer Date:30.09.2014

77 **Decision :** The Committee noted that firm has not replied to deficiency letter dated 01.08.2014 sent by DEIT directly followed by DGFT reminder dated 12.8.2014 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 30.9.2014.

Case No.: 18/8/80-ALC2/2014	Party Name: TRIDENT TOOLS LIMITED.	Meet No/Date: 11/80-ALC2/2014 19.08.2014	Status: Deferred
HQ File :01/80/050/00186/AM15/	RLA File :03/95/040/00007/AM15/	Lic.No/Date:0310777556 08.04.2014	Defer Date:30.09.2014

78 **Decision :** The Committee noted that the firm's application has been sent to DIPP on 01.7.2014 which actually pertains to MSME and decided to send the same to MSME for examination & comments. The Committee further noted that the firm has not clarified type of export (whether physical export or deemed export against invalidation letter to EPCG license) which has been sought vide DES-I letter dated 01.07.2014 followed by reminder on 13.8.2014 and decided to wait for firm's reply. Case is deferred to 30.9.2014.

Case No.: 17/8/80-ALC2/2014	Party Name: SHREE SATYANARAYAN INDUSTRIAL SUPPLIERS PVT. LTD.	Meet No/Date: 11/80-ALC2/2014 19.08.2014	Status: Deferred
HQ File :01/80/050/00185/AM15/	RLA File :03/95/040/00008/AM15/	Lic.No/Date:0310777895 10.04.2014	Defer Date:30.09.2014

Decision : The Committee decided to ask the firm to furnish information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, export product wise, on recommendation of the Technical Authority, DIPP present in the meeting. Case is deferred to 30.9.2014.

Case No.: 38/5/80-ALC2/2014	Party Name: VEELINE MEDIA LTD.	Meet No/Date: 11/80-ALC2/2014 19.08.2014	Status: Deferred
HQ File :01/80/050/00123/AM15/	RLA File :02/24/040/00229/AM14/	Lic.No/Date:0210202416 11.04.2014	Defer Date:30.09.2014

80 **Decision :** The Committee noted that firm has not replied to deficiency letter dated 12.08.2014. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 26.05.2014 which has not been received till date and decided to remind firm for furnishing the requisite information/reply. Case is deferred to 30.09.2014.

81 Case No.: 1/8/80-ALC2/2014	Party Name: NETAFIM	Meet No/Date: 11/80-	Status:
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	IRRIGATION INDIA PVT.LTD.	ALC2/2014 19.08.2014	Deferred
HQ File :01/80/050/00169/AM15/	RLA File :34/24/040/00309/AM14/	Lic.No/Date:3410039802 15.04.2014	Defer Date:30.09.2014

Decision : The Committee noted that the firm's application has been sent to C&PC on 01.07.2014 followed by reminder dated 13.8.2014. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 01.07.2014 followed by reminder dated 13.8.2014 which has not been received till date and decided the following:

(i) to wait for C&PC comments;

(ii) to wait for firm's reply.

Case is deferred to 30.9.2014.

Case No.: 16/8/80-ALC2/2014	Party Name: TEMA INDIA LIMITED	Meet No/Date: 11/80- ALC2/2014 19.08.2014	Status: Deferred
82 HQ File :01/80/050/00184/AM15/	RLA File :03/95/040/00054/AM15/	Lic.No/Date:0310778836 21.04.2014	Defer Date:30.09.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 13.08.2014 and decided to wait for firm's reply. Case is deferred to 30.9.2014.

Case No.: 9/8/80-ALC2/2014	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date: 11/80- ALC2/2014 19.08.2014	Status: Deferred
83 HQ File :01/80/050/00177/AM15/	RLA File :03/94/040/00034/AM15/	Lic.No/Date:0310779043 22.04.2014	Defer Date:30.09.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 13.08.2014 and decided to wait for firm's reply. Case is deferred to 30.9.2014.

Case No.: 15/8/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date: 11/80- ALC2/2014 19.08.2014	Status: Deferred
84 HQ File :01/80/050/00183/AM15/	RLA File :03/95/040/00014/AM15/	Lic.No/Date:0310778994 22.04.2014	Defer Date:30.09.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 01.08.2014 given DEIT directly followed by DGFT reminder dated 12.8.2014 and decided to wait for firm's reply. Case is deferred to 30.9.2014.

Case No.: 19/8/80-ALC2/2014	Party Name: IND-SPHINX PRECISION LTD.,	Meet No/Date: 11/80- ALC2/2014 19.08.2014	Status: Deferred
85 HQ File :01/80/050/00187/AM15/	RLA File :22/24/040/00001/AM15/	Lic.No/Date:2210014810 22.04.2014	Defer Date:30.09.2014

Decision : The Committee noted that the firm's application has been sent to MSME on 13.8.2014 for examination & comments which is under their examination and decided to wait for their

comments. Case is deferred to 30.9.2014.

Case No.:20/8/80-ALC2/2014 **Party Name:**IND-SPHINX PRECISION LTD., **Meet No/Date:**11/80-ALC2/2014 19.08.2014 **Status:** Deferred

86 **HQ File** :01/80/050/00188/AM15/ **RLA File** :22/24/040/00002/AM15/ **Lic.No/Date:**2210014809 22.04.2014 **Defer** Date:30.09.2014

Decision : The Committee noted that the firm's application has been sent to MSME on 13.8.2014 for examination & comments which is under their examination and decided to wait for their comments. Case is deferred to 30.9.2014.

Case No.:22/8/80-ALC2/2014 **Party Name:** TEXMACO UGL RAIL PRIVATE LIMITED. **Meet No/Date:**11/80-ALC2/2014 19.08.2014 **Status:** Deferred

87 **HQ File** :01/80/050/00190/AM15/ **RLA File** :02/24/040/00010/AM15/ **Lic.No/Date:**0210202766 25.04.2014 **Defer** Date:30.09.2014

Decision : The Committee noted that the firm's application has been sent to DHI on 01.7.2014 for examination & comments followed by reminder dated 13.08.2014 and decided to wait for their comments. Case is deferred to 30.9.2014.

Case No.:2/5/80-ALC2/2014 **Party Name:** ENERTECH ENGINEERING PVT LTD **Meet No/Date:**11/80-ALC2/2014 19.08.2014 **Status:** Deferred

88 **HQ File** :01/80/050/00087/AM15/ **RLA File** :09/24/040/00003/AM15/ **Lic.No/Date:**0910060055 12.05.2014 **Defer** Date:30.09.2014

Decision : The Committee noted that the firm's application has been sent to DHI on 21.7.2014 for examination & comments and decided to remind DHI for expediting their comments. Case is deferred to 30.9.2014.

Case No.:1/11/80-ALC2/2014 **Party Name:** HITTCO TOOLS LTD **Meet No/Date:**11/80-ALC2/2014 19.08.2014 **Status:** Deferred

89 **HQ File** :01/80/050/00249/AM15/ **RLA File** :07/24/040/00063/AM15/ **Lic.No/Date:**0710104425 23.05.2014 **Defer** Date:30.09.2014

Decision : The Committee noted that the hard copy of the firm's application has not been received and decided to remind RA, Bangalore for forwarding the same. The Committee also decided to send the copy of would be correspondence in this regard to firm for their information. Case is deferred to 30.9.2014.

S.No.271

Case No. A – 03	M/s. L & T-MHI Boilers Pvt. Ltd.,	HQF.No.01/80/162/00348/AM14/DES-I	Lic. No. & date
Meeting No.11/15	Mumbai	RA.F.No.03/95/039/00004/AM11	0310760909

12

Date: 19.08.2014		Request for fixation of norms for Annual requirement under para 4.24(v)	dt.06.12.2013
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Decision : The Committee noted that the firm's reply dated 09.8.2014 has been sent to DHI on 14.8.2014 for examination & comments and decided to wait for DHI comments. Case is deferred to 30.9.2014.

S.No.272

Case No. A - 01	M/s. Analyser Instruments Co.	HQF.No.01/80/162/00032/AM15/DES-I	Lic. No. & date
Meeting No.11/15	Pvt. Ltd., Kota	RA.F.No.13/24/040/00281/AM14	1310044806
Date: 19.08.2014	(Rajasthan)	Ratification of norms	dt.17.10.2013

Decision : The Committee noted that the firm's reply dated 02.5.2014 is not proper and decided to ask the firm to furnish pointwise reply to deficiency letter dated 16.05.2014(Copy of letter to be forwarded to firm again). Case is deferred to 30.9.2014.

S.No.273

Case No. A/R-42	M/s. Bharat Heavy	HQF.No.01/80/050/00773/AM11/DES-I	Lic. No. & date
Meeting No.11/15	Electricals	RA.F.No.09/24/040/00380/AM11	0910044575
Date: 19.08.2014	Limited, Hyderabad	Ratification of norms	dt.06.12.2010

Decision : The Committee noted that the case has been forwarded to EPCG Division for their inputs and 11th reminder dated 13.08.2014 has been issued to them but the same has not been received till date. The Committee decided to wait for their inputs. Case is deferred to 30.9.2014.

S.No.274

Case No. A/R-125	M/s. Tema India Ltd., Mumbai	HQF.No.01/80/050/00185/AM14/DE S-I	Lic. No. & date
Meeting No.11/15		RA.F.No.03/95/040/00187/AM14	0310737757
Date: 19.08.2014		Request for revision of norms	dt.14.06.2013

Decision : The Committee noted that firm has not replied to the deficiency letter dated 31.03.2014 followed by reminder dated 19.05.2014, e-mail message on 27.05.2014, final reminder dated 12.8.2014 and decided to wait for 15 days more to receive reply from the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 30.09.2014.

S.No.275

Case No. A/R-98	M/s. Bharat Heavy Electricals	HQF.No.01/80/050/00573/AM11/DES.I	Lic. No. & date
Meeting No.11/15	Ltd., Hyderabad	RA.F.No.09/24/040/00223/AM11	0910043468

Date: 19.08.2014		Fixation of Norms	dt.09.09.2010
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Decision : The Committee noted that the case has been forwarded to EPCG Division for their inputs and 11th reminder dated 13.08.2014 has been issued to them but the same has not been received till date. The Committee decided to wait for their inputs. Case is deferred to 30.9.2014.

No.276

Case No. A/R-118	M/s. Bharat Heavy	HQF.No.01/80/050/00495/AM11/DE S.I	Lic. No. & date
Meeting No.11/15	Electricals Ltd.,	RA.F.No.09/24/040/00169/AM11	0910043002
Date: 19.08.2014	Hyderabad	Fixation of Norms	dt.06.08.2010

Decision : The Committee noted that the case has been forwarded to EPCG Division for their inputs and 11th reminder dated 13.08.2014 has been issued to them but the same has not been received till date. The Committee decided to wait for their inputs. Case is deferred to 30.9.2014.

S.No.277

Case No. A/R-140	M/s. Alstom	HQF.No.01/80/050/01450/AM04/DES.I	Lic. No. & date
Meeting No.11/15	Projects India	RA.F.No.03/24/042/00205/AM04	0310247081
Date: 19.08.2014	Ltd., Mumbai	Fixation of norms	dt.12.01.2004

Decision : The Committee noted that the case has been forwarded to EPCG Division for their inputs and 11th reminder dated 13.08.2014 has been issued to them but the same has not been received till date. The Committee decided to wait for their inputs. Case is deferred to 30.9.2014.

S.No.278

Case No. A/R-11	M/s. TRF Ltd.,	HQF.No.01/80/050/00053/AM12/DES.I	Lic. No. & date
Meeting No.11/15	Kolkata	RA.F.No.02/24/040/00223/AM11	0210156321
Date: 19.08.2014		Ratification of norms	dt.18.03.2011

Decision : The Committee noted that the firm's revised application dated 20.6.2014 has been sent alongwith their earlier application to DHI on 01.8.2014 for examination & comments and decided to remind DHI for expediting their comments. Case is deferred to 30.9.2014.

S.No.279

Case No. A/R-12	M/s. TRF Ltd.,	HQF.No.01/80/050/00052/AM12/DES.I	Lic. No. & date
Meeting No.11/15	Kolkata	RA.F.No.02/24/040/00224/AM11	0210156322
Date: 19.08.2014		Ratification of norms	dt.18.03.2011

Decision : The Committee noted that the firm's revised application dated 20.6.2014 has been sent alongwith their earlier application to DHI on 01.8.2014 for examination & comments and decided to remind DHI for expediting their comments. Case is deferred to 30.9.2014.

S.No.280

Case No. A/R-13	M/s. TRF Ltd.,	HQF.No.01/80/050/00639/AM11/DES.I	Lic. No. & date
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Decision : The Committee noted that the firm's request received through e-mail on 04.6.2014 has been sent to MSME on 25.6.2014 for examination & comments and decided to remind MSME for expediting their comments. Case is deferred to 30.9.2014.

S.No.285

Case No. A/R-38	M/s. Pranita	HQF.No.01/80/162/00092/AM15/DES.I	Lic. No. & date
Meeting No.11/15	Engineering	RA.F.No.07/21/040/00394/AM10	0710069630
Date: 19.08.2014	Solutions Pvt. Ltd.,	Request for fixation of norms	dt.25.01.2010

Decision : The Committee decided to ratify norms on the basis of DC(MSME) UO. No. 30(106)/14-ME dated 19.8.2014 (Copy to be forwarded to RA and firm).

RLA may take necessary action accordingly.

S.No.286

Case No. A/R-39	M/s.	HQF.No.01/80/050/00077/AM14/DES.I	Lic. No. & date
Meeting No.11/15	Technoweb	RA.F.No.03/95/040/01060/AM14	0310730202
Date: 19.08.2014	Textile Engineering Pvt. Ltd.,	Request for revision / amendment of norms	dt.03.04.2013

Decision : The Committee noted that the firm's application has been sent to C&PC on 13.8.2014 alongwith firm's reply dated 19.03.2014 for examination & comments and decided to remind MSME for expediting their comments. Case is deferred to 30.9.2014.

S.No.287

Case No. A/R-61	M/s. Neo	HQF.No.01/80/050/00250/AM14/DES.I	Lic. No. & date
Meeting No.11/15	Wheels Ltd.,	RA.F.No.03/95/040/00325/AM14	0310743194
Date: 19.08.2014	Mumbai	Request for revision/amendment of norms.	dt.29.07.2013

Decision : The Committee decided to ratify norms on the basis of DC(MSME) UO. No. 30(94)/13/-ME dated 13.08.2014 (Copy to be forwarded to RA and firm).

RLA may take necessary action accordingly.

S.No.288

Case No. A/R-62	M/s. Vidyut	HQF.No.01/81/050/00079/AM06/DES.I	Lic. No. & date
Meeting No.11/15	Metallics P.	RA.F.No.03/95/040/00013/AM06	0310326829
Date: 19.08.2014	Ltd., Mumbai	Request for revision of norms.	dt.21.04.2005

Decision : The Committee noted that in this case norms was already ratified under para 4.7 of Foreign Trade Policy and since the product is having additional features , the case was considered based on adhoc norms and addition inputs were allowed corresponding to additional features in Export Product.

This was reflected in description of Export product by Norms Committee, i. e., The world “ with over Moulded Handle and Seat” may be suffixed with the description of export product . Since additional inputs were allowed, this additional features has to be indicated in Export Product. Norms Committee has given its decision in the meeting No. Dated 24.05.2005 and you have given proof of export made after ratification of norms. Hence, in the description of Export product in the Shipping Bill, the description as given by NC has to be indicated but the same had not been indicated in the Shipping Bill provided by the applicant firm. In view of this, Norms Committee-I is unable to accept firm’s request and decided to reject their request.

RA may take necessary action accordingly.

S.No.289

Case No.C-10	M/s. Pesco Beam	HQ F.No.01/80/162/00311/AM14/DES-I
Meeting No.11/15	Environmental	
Date: 19.08.2014	Solutions Pvt. Ltd., Kancheepuram	Request for fixation of input output norms in respect of manufacture and export of Used Oil Refinery Machinery System – reg.

Decision : The Committee decided to fix scrap wastage norms for “Oil Refinery system ” for the EOU as per SION C-1647 and in terms of para 6.8(e) of the Foreign Trade Policy 2009-14 on the basis of DIPP UO. No. 12/115/2014-TSW/C-10 dated 19.08.2014 which are as under :

Finished Product	Input material	
	Description	Quantity
Oil Refinery system including accessories	Mild Steel Angles/Channels/ Beams	1.02 Kgs./Kg. content in the export product
	Mild Steel Plates	1.05 Kgs./Kg. content in the export product
	Stainless Steel Plates	1.05 Kgs./Kg. content in the export product

RLA may take necessary action accordingly.

S.No.290

Case No.C-11	M/s. Tayota Kirloskar	HQ F.No.01/80/171/00441/AM14/DES-I
Meeting No.11/15	Auto Parts Ltd.,	
Date: 19.08.2014	Karnataka	Request for fixation of wastage norms in respect of 100% EOU – reg.

Decision : The Committee noted that firm has not replied to the deficiency letter dated 10.02.2014 followed by reminder dated 19.05.2014, e-mail message on 27.05.2014, final reminder dated 12.8.2014 and decided to wait for 15 days more to receive reply from the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 30.09.2014.



S.No.291

Case No. A/R-29	M/s. Larsen &	HQF.No.01/80/050/00149/AM14/DES.I	Lic. No. & date
Meeting No.11/15	Toubro Ltd.,	RLA, No.03/95/040/00055/AM14	0310734097
Date: 19.08.2014	Mumbai	Request for revision of norms	dt.13.05.2013

Decision : The Committee decided to modify norms by considering the detailed calculations submitted by the firm for requirement of "Paint" (import item at Sl.No.8), norms ratified in NC meeting No. 21/80 dated 07.01.2014, on the basis of DIPP UO. No. 12/115/2014-TSW/29-A/R dated 19.08.2014 which are as under:

1. Description of import item at Sl. No. 8 may be modified as Paint (Kilncoat 2100) and its quantity may be allowed as 24093 Litres inclusive of 10 % wastage.
2. Import item at Sl. No. 9 may be allowed within 1% of FOB value of exports.

RLA may take necessary action accordingly.

S No 1
24.19.8.14
F. No. 46011/106/2007-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Sl. No. 17
24.19-8-14-X
24.30.8-14-X

Shastri Bhawan, New Delhi-110 001

Dated, the 20th July, 2014

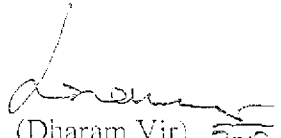
OFFICE MEMORANDUM

Subject : Advance Authorization Application from M/s. Motherson Sumi Systems Ltd. for the import of raw material against the export of part of automobiles. (Advance Authorisation No. 0510300205 dated 24.08.2011).

The undersigned is directed to refer to DGFT U.O. No. 01/80/050/00262/AM12/DES-I/317 dated 30.05.2014 on the subject mentioned above. In this connection it is to inform that Department of C&PC had already forwarded the comments vide O.M. dated 2.11.2011 (Copy Enclosed) for the above proposal. The present proposal may be decided as per earlier comments dated 02.11.2011.

This issues with the approval of competent authority.

24.07.2014
24.07.2014


(Dharam Vir)
Section Officer
Tele:- 2338 2575

Ms. Priya Ranjan,
FTDO, (DES-I).
O/o DGFT, Udyog Bhawan
New Delhi- 110001

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24.08/14
Pr. Ranjan

46011/106/2007-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

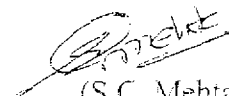
Shastri Bhawan, New Delhi - 110001.
Dated:- 2nd November, 2011

OFFICE MEMORANDUM

Subject: - Advance Authorization Application from M/s. Motherson Sumi systems Ltd.
for the import of raw-material against the export of part of automobiles.

The undersigned is directed to refer to DGFT U.O. No. 01/80/50/262/AM-12/DES-1/759 dated 21.09.2011 on the subject mentioned above and to say that the earlier comments of even no. dated 16.08.2011 (Copy enclosed) may be taken in the account for the present applications also.

2. This issues with the approval of Competent Authority.


(S.C. Mehta)
Section Officer
Tele:- 2338 2575.

Encl: as above.

To

Ministry of Commerce & Industry,
(Kind Attn. Shri B. K. Sachdeva, FTDO)
Directorate General of Foreign Trade,
Udyog Bhawan, New Delhi- 110011

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73	FERRURE DANIEL 13025 10283 200 00	47	Aluminium alloy ASNA30119135 2024 T351	45	55	47	0.215	10 120	one black tone piece	0.029	1 365	7 442	8 837	545 10%
74	FERRURE DANIEL 13025 10283 201 30	47	Aluminium alloy ASNA30119135 2024 T351	45	55	47	0.215	10 120	one black tone piece	0.029	1 365	7 442	8 807	545 10%
75	FERRURE DANIEL 13025 15286 200 00	122	Aluminium alloy ASNA30508870 7175 T351	25	175	122	0.44	54 176	one black tone piece	0.158	19 308	39 647	48 946	573 50%
76	FERRURE DANIEL 13025 16246 000 00	47	Aluminium alloy ASNA30508859 2028 T351	350	470	47	0.578	1202 166	one black tone piece	1.979	64 797	968 764	1031 551	1491 99%
77	FERRURE DANIEL 13025 10407 200 00	85	Aluminium alloy ASNA30508885 7175 T351	45	200	85	0.485	158 623	one black tone piece	0.24	21 802	116 503	137 586	646 8%
78	FERRURE DANIEL 13025 10408 200 00	85	Aluminium alloy ABS032 - A065 2029 T351	40	105	85	1.04	98 600	one black tone piece	0.163	8 544	78 792	85 137	887 60%
79	FERRURE DANIEL 13025 16511 200 00	47	Aluminium alloy ABS032 - A065 2024 T351	60	95	47	0.945	42 730	one black tone piece	0.066	0 267	36 006	36 376	9738 72%
80	FERRURE DANIEL 13025 16512 200 00	47	Aluminium alloy ABS032 - A065 2024 T351	55	75	47	0.636	30 923	one black tone piece	0.099	3 636	24 045	26 680	912 85%
81	FERRURE DANIEL 13025 10510 200 00	47	Aluminium alloy ASNA30508878 7175 T351	40	40	47	0.564	26 715	one black tone piece	0.23	2 436	13 787	23 793	676 50%
82	FERRURE DANIEL 13025 17012 200 00	47	Aluminium alloy ABS032 - A065 2024 T351	55	75	47	0.636	30 923	one black tone piece	0.063	2 492	24 106	26 658	949 49%

11276.000

Aluminium

19400.658

1460.007

16709.560

S No 23
Dt. 19.08.2014

TIME BOUND
STANDARD DEFICIENCY LETTER

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN,
NEW DELHI-110011: Website: dgft.gov.in

F.No 01/80/050/00376/AM14/DES-I/ 1401
To

Dated: 4/9/14

M/s. JBM Kanemitsu Pulleys Pvt. Ltd.,
Sector-36, Pace City - II,
Mohammadpur Jharsa, Nr. Khandsa Village,
Gurgaon(Haryana) - 122004
(e-mail: Prakash.gupta@jbm-group.com)

Subject:- Ratification of the norms in respect of Advance Licence No.0510370156 dated 01.22.2013 obtained under Para 4.7 of HBP (Vol.I).

Shri.

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. 05/23/040/00313/AM14 to this office for ratification of norms. The matter has been considered by Norms Committee - I. **It is requested to furnish information / details only in respect of the point which has been tick marked below.**

Export item

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
- ✓ 2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- ✓ 4. Weight of each Export Product.
- ✓ 5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

6. Information about the inputs required per unit of the resultant product as per Sl.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7. Technical characteristics / part numbers, if any.
8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s).
9. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.

Raw Material / Consumables

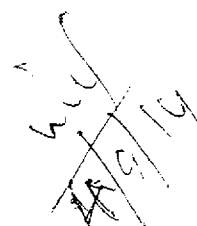
10. Size and specification including grade, composition, range, thickness etc. of the items proposed for import.
 11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
 12. Sheet layout diagram of the material indicating the wastage during blanking.
 13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.
 14. Weight of steel, which requires imported welding material, giving break-up of
 - i. Steel Plates / Sheets upto 30 mm thickness.
 - ii. Steel Plates / Sheets more than 30 mm thickness and up to 70 mm thickness.
 - iii. Steel Plates / Sheets more than 70 mm thickness.
 - iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.
2. It is not clear from the details given in application for the Advance Authorization mentioned above to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports. In case of deemed exports complete relevant information and documentary evidence namely, name of project authority, main contractor, sub-contractor, relevant para of FTP, PAC etc. may be furnished. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may be provided:-
- (i) EPCG licence number and date.
 - (ii) CIF value of the licence.
 - (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme.
 - (iv) Custom duty saved amount.
 - (v) Products to be manufactured.
 - (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence
3. Any other information:
As per DHI UO No.3(109)/14-TSW(B)/5 dated 27.08.2014 is enclosed.
4. The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: **[Shri Parveen Sharma, DDG Norms Committee-I, Room No. 302, DGFT, Udyog Bhawan, New Delhi. E-mail: parveen.s@nic.in, Office Tel.: 23061562/ext.146, Mobile: 9871178714]** and copy of the same must be endorsed to the technical authority mentioned below:
- Shri K.K. Tiwari, I.A., Department of Heavy Industry, Room No. 476, Udyog Bhawan, New Delhi 110011.

Yours faithfully,


(Priya Ranjan)

Foreign Trade Development Officer
For Director General of Foreign Trade
Tel. No.23061562 Ext.265
e-mail: priya.ranjan@nic.in





1/L
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

8-10-14
2019-8-10-14
20-30-8-14

Subject: Application of M/S JBM Kanemitsu Pulleys pvt ltd for
ratification of norms of AA no 510370156 dt 01-11-13.

DES-I, DGFT may kindly refer to the above mentioned
licence of M/S JBM Kanemitsu Pulleys pvt ltd. The firm may be
asked to submit sl no 2,4,5 & 11 of SDL along with weight of
input/EP to examine the request.


B.C. Nayak
Development Officer
22-08-14

23/8/14
22/8

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(109)/14-TSW(B)

5 dated 27/8/14

✓


24/8/14
S. Meena

SNO-26

भारत सरकार

19.8.2014

GOVERNMENT OF INDIA

संचार और सूचना प्रौद्योगिकी मंत्रालय

MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY

इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग

DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY

Website: www.deity.gov.in

संख्या-27/19/2014-IPHW

No.....

दिनांक.2014

Date.....

M/s. Bharat Heavy Electricals Limited
Electronics Division
Post Box No. 2606
Mysore Road,
Bangalore- 560026

Sub:- Application for ratification of norms of Advance Licence No. 0710100276 dated 6.12.2013 for export of "Control and Instrumentation Package consisting of Condition Monitoring System and Spares required for Motors of Primary Coolant Pump".

Sir,

Please refer to your application received from the O/o the DGFT on the subject cited above.

2. You are requested to provide the following information to enable further processing of the proposal.

- Details of the export product
- List of items in each set of C & IP and Mandatory spares
- The end product where the export product would be used
- Details of manufacturing done at their end

Yours faithfully

(Asha Nangia)

Director

Tel.- 24301303

Copy to:

Shri Praveen Sharma
Dy. Dte. Gen. of Foreign Trade
O/o DGFT
Udyog Bhavan
New Delhi

w.r.t. DGFT I.D. No. 01/80/050/0010/AM15-DES-1/39

dated 15.4.2014

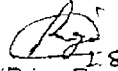


राष्ट्रीय ई-गवर्नेंस योजना
National e-Governance Plan

10. Size and specification including grade, composition, range, thickness etc. of the items proposed for import.
 11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
 12. Sheet layout diagram of the material indicating the wastage during blanking.
 13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.
 14. Weight of steel, which requires imported welding material, giving break-up of
 - i. Steel Plates / Sheets upto 30 mm thickness.
 - ii. Steel Plates / Sheets more than 30 mm thickness and up to 70 mm thickness.
 - iii. Steel Plates / Sheets more than 70 mm thickness.
 - iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.
- √ 2. It is not clear from the details given in application for the Advance Authorization mentioned above to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports, in case of deemed exports complete relevant information and documentary evidence namely, name of project authority, main contractor, sub-contractor, relevant para of FTP, PAC etc. may be furnished. Further, if the supply is against invalidation letter to an EPCG licence, the following details may be provided:-
- (i) EPCG licence number and date.
 - (ii) CIF value of the licence.
 - (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme.
 - (iv) Custom duty saved amount.
 - (v) Products to be manufactured.
 - (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.
- √ 3. Any other information: .
As per DHUO No.3(46)/14-TSW(B)/ dated 17.07.2014: is enclosed.
- 4 The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: [Shri Parveen Sharma, DDG Norms Committee-I, Room No. 302, DGFT, Udyog Bhawan, New Delhi, E-mail: parveen.s@nic.in, Office Tel.: 23061562/ext.146, Mobile: 9871178714] and copy of the same must be endorsed to the technical authority mentioned below:

√ Shri K.K. Tiwari, I.A., Department of Heavy Industry, Room No. 476, Udyog Bhawan, New Delhi 110011.

Yours faithfully,


(Priya Ranjan)

Foreign Trade Development Officer
For Director General of Foreign Trade
Tel. No.23061562 Ext.265
e-mail: priya.ranjan@nic.in

S.No. 50
dt. 19.8.2014

TIME BOUND
STANDARD DEFICIENCY LETTER

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011; Website: dgft.gov.in

F.No.01/80/050/00003/AM15/DES-II / 1045
To

Dated : 28/7/2014

M/s. L & T - MHI Boilers Pvt. Ltd.,
L&T House, N M Marg,
Ballard Estate, Mumbai - 400001
(e-mail: shailesh.agrawal@larsentoubro.com)

Subject:- Ratification of the norms in respect of Advance Licence No.0310772317 dated 27.02.2014 obtained under Para 4.7 of HBP (Vol.I).

Shri,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. 03/95/040/00868/AM14 to this office for ratification of norms. The matter has been considered by Norms Committee - I. It is requested to furnish information / details only in respect of the point which has been tick marked below.

Export Item

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
4. Weight of each Export Product.
5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

6. Information about the inputs required per unit of the resultant product as per Sl.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7. Technical characteristics / part numbers, if any.
8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s).
9. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.

Raw Material / Consumables

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S L&T- MHI boiler for ratification of norms of licence no - 0310772317 dt 27-02-14
DES-I, DGFT may kindly refer to the above mentioned licence of M/S L&T- MHI boiler. The firm's reply of dated 11-06-14 has been examined. the firm may be asked to submit calculation of item no 4 of import justified by documentary evidence /relevant standards.

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
17-07-14

DGFT (FTDO , DES-I)
Deptt. of HI, UO No 3(46)/14-TSW(B)) dated


25/07/2014
Sh. Macna

S NO 58

81 19-814
TIME BOUND

STANDARD DEFICIENCY LETTER

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011; Website: <http://http://dgft.gov.in>

F.No 01/80/050/00099/AM15/DES-I/ 1) S.

Dated. 13/8/2014

To

M/s. Maksteel Wire Healds Pvt. Ltd.
680/1, 2, 3 & 4, GIDC Estate,
Makarpura Baroda, Gujarat - 390010
(e-mail: shaileshdarji1972@yahoo.in)

Subject:- Ratification of the norms in respect of Advance Authorization No.3410039544 dated 12.03.2014 obtained under Para 4.7 of HBP (Vol.I).
Meeting No. 08/15 Date: 08.07.2014

Sir,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. 34/24/040/00306/AM14 to this office for ratification of norms. **It is requested to furnish information / details only in respect of the point which has been tick marked below.**

Export Items

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product. Catalogue, if any, may also be furnished.
4. Weight of each Export Product.
5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

6. Information about the inputs required per unit of the resultant product as per Sl.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7. Technical characteristics / part numbers, if any.
8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s).
9. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.

Raw Material / Consumables

10. Size and specification including grade, composition, range, thickness etc. of the items proposed for import.

11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
 12. Sheet layout diagram of the material indicating the wastage during blanking.
 13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.
 14. Weight of steel, which requires imported welding material, giving break-up of
 - i. Steel Plates / Sheets upto 30 mm thickness.
 - ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
 - iii. Steel Plates / Sheets more than 70 mm thickness.
 - iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.
2. It is not clear from the details given in application for the Advance Authorization mentioned above to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports. In case of deemed exports complete relevant information and documentary evidence namely, name of project authority, main contractor, sub-contractor, relevant para of FTP, PAC etc. may be furnished. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may be provided:-
- (i) EPCG licence number and date.
 - (ii) CIF value of the licence.
 - (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme.
 - (iv) Custom duty saved amount.
 - (v) Products to be manufactured.
 - (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.

3. Any other information:

The Committee noted that the MSME has provided their comments vide their I.D. Note No. 30(90)2014-ME dated 08.7.2014 in r/o ratification of norms of AA No.3410039543 dated 12.03.2014. The Committee further noted the comments of TA, MSME present in the meeting stated that the same information may be called from the firm in respect of ratification of the said AA also which are as under:

- (i) Detailed process of manufacturing with stage wise wastage therein;
- (ii) Wastage justification
- (iii) Difference between import and export product, and the on the basis of that the committee decided to ask the firm to furnish the aforesaid information.

5. The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: **[Shri Parveen Sharma, DDG Norms Committee-I, Room No. 302, DGFT, Udyog Bhawan, New Delhi. E-mail: parveen.s@nic.in, Office Tel.: 23061562/ext.146, Mobile: 9871178714]** and copy of the same must be endorsed to the technical authority mentioned below:

Sh. Kanwalinder Singh Sodhi, Asstt. Director(Mech.), DC (MSME), 7th Floor Nirman Bhawan, New Delhi.

Yours faithfully,


(Priya Ranjan)

Foreign Trade Development Officer
For Director General of Foreign Trade
Tel.: 23061562 Ext 265
e-mail: priya.ranjan@nic.in





S No. 59
DF 19.8.14

**TIME BOUND
STANDARD DEFICIENCY LETTER**

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN
NEW DELHI-110011: Website: <http://http://dgft.gov.in>

F No 01/80/050/00096/AM15/DES-II 2014

Dated: 2.8.2014

To

M/s. Analyser Instrument Co. Pvt. Ltd.,
E-29(A) Road No. 2 Indrapratha
Industrial Area, Kota - 324005
re-mail: ajcplindia@kappa.net.in; ajcplacets@gmail.com

Subject:- Ratification of the norms in respect of Advance Authorization No 1310046344 dated 13.03.2014 obtained under Para 4.7 of HBP (Vol.I)
Meeting No. 05/15 Date: 27.05.2014

Sir,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. 13/24/040/00056/AM14 to this office for ratification of norms. **It is requested to furnish information / details only in respect of the point which has been tick marked below.**

Export Items

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers)
2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product. Catalogue, if any, may also be furnished.
4. Weight of each Export Product.
5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

6. Information about the inputs required per unit of the resultant product as per Sl.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7. Technical characteristics / part numbers, if any
8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s).
9. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares

Raw Material / Consumables

10. Size and specification including grade, composition, range, thickness etc. of the items proposed for import.

- 11 Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc
- 12 Sheet layout diagram of the material indicating the wastage during blanking
- 13 Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg per Km. Copy of relevant National / International Standard, buyer's data sheet may also be furnished
- 14 Weight of steel, which requires imported welding material, giving break-up of:
 - i Steel Plates / Sheets upto 30 mm thickness.
 - ii Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness
 - iii Steel Plates / Sheets more than 70 mm thickness
 - iv Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.
2. It is not clear from the details given in application for the Advance Authorization mentioned above to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports. In case of deemed exports complete relevant information and documentary evidence namely, name of project authority, main contractor, sub-contractor, relevant para of FTP, PAC etc. may be furnished. Further, if the supply is against invalidation letter to an EPCG licence, the following details may be provided:-
 - (i) EPCG licence number and date.
 - (ii) CIF value of the licence.
 - (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme
 - (iv) Custom duty saved amount.
 - (v) Products to be manufactured.
 - (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.
- 3 Any other information:
 - 1 Information in respect of Sl. No. 3, 6, 8 & 9 of Standard Deficiency Format, export product wise.
 - 2 Manufacturing Operations on import items.
 - 3 Details of other inputs, imported or indigenous, used in the export product.
- 4 The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: [Shri Parveen Sharma, DDG Norms Committee-I, Room No. 302, DGFT, Udyog Bhawan, New Delhi. E-mail: parveen.s@nic.in, Office Tel.: 23061562/ext.146, Mobile: 9871178714] and copy of the same must be endorsed to the technical authority mentioned below:

Shri Sushil Kumar Jain, DO, Department of Industrial Policy and Promotion, Room No. 428A, Udyog Bhawan, New Delhi-110011.

Yours faithfully,


(Priya Ranjan)

Foreign Trade Development Officer
For Director General of Foreign Trade
Tel.: 23061562 Ext.265
e-mail: priya.ranjan@nic.in



S No 60
19.8.2014
TIME BOUND
STANDARD DEFICIENCY LETTER

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011, Website: <http://http://dgft.gov.in>

F No 01/80/050/00109/AM15/DES-II / / 8-3

Dated: 13/8/2014

To
✓ M/s. ISGEC Heavy Engineering Ltd.,
Radaur Road, Yamunanagar,
Haryana - 135001
(E-mail : mongia@isgec.com)

Subject:- Ratification of Norms in respect of Advance Authorization No.0510382119 dated 19.03.2014 issued under Para 4.7 of HBP (Vol.I).

Meeting No. 08/15 Date:08.07.2014

Sir,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No 05/23/040/00496/AM14 to this office for ratification of norms. **It is requested to furnish information / details only in respect of the point which has been tick marked below.**

Export Items

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product. Catalogue, if any, may also be furnished.
4. Weight of each Export Product.
5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

6. Information about the inputs required per unit of the resultant product as per Sl.No 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7. Technical characteristics / part numbers, if any.
8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s).
9. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares

Raw Material / Consumables

10. Size and specification including grade, composition, range, thickness etc. of the items proposed for import.
11. Detailed calculation as to how the quantity of raw material proposed for import has been

arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc

- 12 Sheet layout diagram of the material indicating the wastage during blanking.
 - 13 Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.
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 - i Steel Plates / Sheets upto 30 mm thickness
 - ii Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness
 - iii Steel Plates / Sheets more than 70 mm thickness
 - iv Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc
- 2 It is not clear from the details given in application for the Advance Authorization mentioned above to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports, In case of deemed exports complete relevant information and documentary evidence namely, name of project authority, main contractor, sub-contractor, relevant para of FTP, PAC etc. may be furnished. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may be provided:-
- (i) EPCG licence number and date.
 - (ii) CIF value of the licence.
 - (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme.
 - (iv) Custom duty saved amount.
 - (v) Products to be manufactured
 - (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.

3 Any other information.

- (i) Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format, export product wise.
- (ii) Quantities of import items at Sl. No. 9, 10 & 11 in Nos. also in addition to their weights

4 The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: [Shri Parveen Sharma, DDG Norms Committee-I, Room No. 302, DGFT, Udyog Bhawan, New Delhi. E-mail: parveen.s@nic.in, Office Tel.: 23061562/ext.146, Mobile: 9871178714] and copy of the same must be endorsed to the technical authority mentioned below

Shri Sushil Kumar Jain, DO, Department of Industrial Policy and Promotion, Room No. 428A, Udyog Bhawan, New Delhi-110011.

Yours faithfully,

(Priya Ranjan)

Foreign Trade Development Officer
For Director General of Foreign Trade
Tel.: 23061562 Ext.265
e-mail: priya.ranjan@nic.in

S No 61
Dt 19.8.2014

TIME BOUND
STANDARD DEFICIENCY LETTER

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN,
NEW DELHI-110011; Website: <http://http://dgft.gov.in>

I. No.01/80/050/00110/AM15/DES-I/ 19.8.14

Dated: 13/8/2014

To

M/s. ISGEC Heavy Engineering Ltd.,
Radaur Road, Yamunanagar,
Haryana - 135001
(E-mail : mongia@isgec.com)

Subject:- Ratification of Norms in respect of Advance Authorization No.0510382120 dated 19.03.2014 issued under Para 4.7 of HBP (Vol.I).

Meeting No. 08/15 Date:08.07.2014

Sir,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. 05/23/040/00505/AM14 to this office for ratification of norms. It is requested to furnish information / details only in respect of the point which has been tick marked below.

Export Items

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product. Catalogue, if any, may also be furnished.
4. Weight of each Export Product.
5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

6. Information about the inputs required per unit of the resultant product as per SI No.1 of Appendix-11A appearing in current HBP (Vol I) separately for each product.

Components

7. Technical characteristics / part numbers, if any
8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s)
9. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.

Raw Material / Consumables

10. Size and specification including grade, composition, range, thickness etc. of the items proposed for import.
11. Detailed calculation as to how the quantity of raw material proposed for import has been

arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc

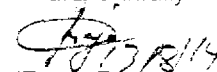
- 12 Sheet layout diagram of the material indicating the wastage during blanking.
 - 13 Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished
 - 14 Weight of steel, which requires imported welding material, giving break-up of
 - i. Steel Plates / Sheets upto 30 mm thickness
 - ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
 - iii. Steel Plates / Sheets more than 70 mm thickness
 - iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc
2. It is not clear from the details given in application for the Advance Authorization mentioned above to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports, In case of deemed exports complete relevant information and documentary evidence namely, name of project authority, main contractor, sub-contractor, relevant para of FTP PAC etc may be furnished. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may be provided:-
- (i) EPCG licence number and date.
 - (ii) CIF value of the licence
 - (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme.
 - (iv) Custom duty saved amount.
 - (v) Products to be manufactured.
 - (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.

3. Any other information:
- (i) Information in respect of Sl. No.3, 4, 5, 11 & 14 of Standard Deficiency Format, export product wise..
 - (ii) Quantities of import items at Sl. No.5 to 10 in Nos. also in addition to their weights.

4. The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: [Shri Parveen Sharma, DDG Norms Committee-I, Room No. 302, DGFT, Udyog Bhawan, New Delhi. E-mail: parveen.s@nic.in, Office Tel.: 23061562/ext.146, Mobile: 9871178714] and copy of the same must be endorsed to the technical authority mentioned below:

Shri Sushil Kumar Jain, DO, Department of Industrial Policy and Promotion, Room No. 428A, Udyog Bhawan, New Delhi-110011.

Yours faithfully,


(Priya Ranjan)

Foreign Trade Development Officer
For Director General of Foreign Trade
Tel.:23061562 Ext.265
e-mail: priya.ranjan@nic.in



S No 63
DT 19.8.14

**TIME BOUND
STANDARD DEFICIENCY LETTER**

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN,
NEW DELHI-110011, Website: <http://dgft.gov.in>

F No 01/80/050/00113/AM15/DES-I/2

Dated: 19.08.14

To

M/s. Dee Development Engineers Ltd.,
Assavati Road Tatarpur,
Distt. Palwal, Haryana - 121003
(e-mail: sanjays.chauhan@deepiping.com)

Subject:- Ratification of the norms in respect of Advance Authorization No.0510382687 dated 25.03.2014 obtained under Para 4.7 of HBP (Vol.I).
Meeting No. 05/15 Date: 27.05.2014

Sir,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. 05/23/040/00533/AM14 to this office for ratification of norms. **It is requested to furnish information / details only in respect of the point which has been tick marked below.**

Export Items

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers)
2. Detail technical note on manufacturing process including the relevant flow sheet
3. Detail technical drawings with dimension of each export product. Catalogue, if any, may also be furnished.
4. Weight of each Export Product.
5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

6. Information about the inputs required per unit of the resultant product as per Sl.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7. Technical characteristics / part numbers, if any.
8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s)
9. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares

Raw Material / Consumables

10. Size and specification including grade, composition, range thickness etc. of the items proposed for import.

- 11 Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc
 - 12 Sheet layout diagram of the material indicating the wastage during blanking
 - 13 Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished
 - 14 Weight of steel, which requires imported welding material, giving break-up of
 - i Steel Plates / Sheets upto 30 mm thickness.
 - ii Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness
 - iii Steel Plates / Sheets more than 70 mm thickness
 - iv Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc
 - 2 It is not clear from the details given in application for the Advance Authorization mentioned above to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports, In case of deemed exports complete relevant information and documentary evidence namely, name of project authority, main contractor, sub-contractor, relevant para of FTP, PAC etc, may be furnished. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may be provided:-
 - (i) EPCG licence number and date.
 - (ii) CIF value of the licence.
 - (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme.
 - (iv) Custom duty saved amount.
 - (v) Products to be manufactured
 - (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.
 - 3 Any other information
- On the basis of recommendation of Technical Authority(DHI), the Committee decided to ask the firm to submit the revised description of the export product which should exclude the items in import list and specific ratings and use of export product.
- 4 The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: [Shri Parveen Sharma, DDG Norms Committee-I, Room No. 302, DGFT, Udyog Bhawan, New Delhi. E-mail: parveen.s@nic.in, Office Tel.: 23061562/ext.146, Mobile: 9871178714] and copy of the same must be endorsed to the technical authority mentioned below:

5 Shri K.K. Tiwari, I.A., Department of Heavy Industry, Room No. 476, Udyog Bhawan, New Delhi 110011.

Yours faithfully,

(Priya Ranjan)

Foreign Trade Development Officer
For Director General of Foreign Trade
Tel: 23061562 Ext.265
e-mail: priya.ranjan@nic.in

S No. 64
28.12.14

**TIME BOUND
STANDARD DEFICIENCY LETTER**

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN,
NEW DELHI-110011; Website: <http://dgft.gov.in>

F.No 01/80/050/00114/AM15/DES-I/2014

Dated: 28.12.14

To

M/s. Dee Development Engineers Ltd.,
Assavati Road Tatarpur,
Distt. Palwal, Haryana - 121003
(e-mail: sanjays.chauhan@deepipine.com)

Subject:- Ratification of the norms in respect of Advance Authorization No.0510382690 dated 25.03.2014 obtained under Para 4.7 of HBP (Vol I).
Meeting No. 05/15 Date: 27.05.2014

Sir,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. 05/23/040/00534/AM14 to this office for ratification of norms. **It is requested to furnish information / details only in respect of the point which has been tick marked below.**

Export Items

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product. Catalogue, if any, may also be furnished.
4. Weight of each Export Product.
5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

6. Information about the inputs required per unit of the resultant product as per Sl.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7. Technical characteristics / part numbers, if any.
8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s).
9. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.

Raw Material / Consumables

10. Size and specification including grade, composition, range, thickness etc. of the items proposed for import.

- 11 Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- 12 Sheet layout diagram of the material indicating the wastage during blanking.
- 13 Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.
- 14 Weight of steel, which requires imported welding material, giving break-up of
- i Steel Plates / Sheets upto 30 mm thickness.
 - ii Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
 - iii Steel Plates / Sheets more than 70 mm thickness.
 - iv Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc
- 2 It is not clear from the details given in application for the Advance Authorization mentioned above to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports, In case of deemed exports complete relevant information and documentary evidence namely, name of project authority, main contractor, sub-contractor, relevant para of FTP, PAC etc. may be furnished. Further, if the supply is against invalidation letter to an EPCG licence, the following details may be provided:-
- (i) EPCG licence number and date.
 - (ii) CIF value of the licence.
 - (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme.
 - (iv) Custom duty saved amount.
 - (v) Products to be manufactured.
 - (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.
- 3 Any other information:
- On the basis of recommendation of Technical Authority(DHI), the Committee decided to ask the firm to submit the revised description of the export product which should exclude the items in import list and specific ratings and use of export product.
5. The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: [Shri Parveen Sharma, DDG Norms Committee-I, Room No. 302, DGFT, Udyog Bhawan, New Delhi. E-mail: parveen.s@nic.in, Office Tel.: 23061562/ext.146, Mobile: 9871178714] and copy of the same must be endorsed to the technical authority mentioned below.
- Shri K.K. Tiwari, I.A., Department of Heavy Industry, Room No. 476, Udyog Bhawan, New Delhi 110011.

Yours faithfully,


(Priya Ranjan)

Foreign Trade Development Officer
For Director General of Foreign Trade
Tel.: 23061562 Ext.265
e-mail: priya.ranjan@nic.in



SND74

dt. 19-8-14

TIME BOUND
STANDARD DEFICIENCY LETTER

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION ROOM No. 404, 4th Floor, UDYOG BHAWAN
NEW DELHI-110011: Website. dgft.gov.in

F.No 01/80/050/00108/AM15/DES-I/ 8335

Dated: 19/8/2014

To

M/s. Adore Medi Pvt. Ltd.,
1020, Sector-23A,
Gurgaon(Haryana) - 122001
(e-mail: import@adoremedi.com)

Subject:- Ratification of the norms in respect of Advance Licence No 0510383193 dated 31.03.2014 obtained under Para 4.7 of HBP (Vol.I).

Shri

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. 05/23/040/00517/AM14 to this office for ratification of norms. The matter has been considered by Norms Committee – I. **It is requested to furnish information / details only in respect of the point which has been tick marked below.**

Export Items

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product. Catalogue, if any, may also be furnished.
4. Weight of each Export Product.
5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

6. Information about the inputs required per unit of the resultant product as per SI.No 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

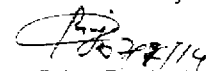
Components

7. Technical characteristics / part numbers, if any.
8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s).
9. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.

Raw Material / Consumables

10. Size and specification including grade, composition, range, thickness etc. of the items proposed for import
 11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
 12. Sheet layout diagram of the material indicating the wastage during blanking
 13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.
 14. Weight of steel, which requires imported welding material, giving break-up of
 - i. Steel Plates / Sheets upto 30 mm thickness.
 - ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
 - iii. Steel Plates / Sheets more than 70 mm thickness.
 - iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.
- ✓ 2. It is not clear from the details given in application for the Advance Authorization mentioned above to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports, In case of deemed exports complete relevant information and documentary evidence namely, name of project authority, main contractor, sub-contractor, relevant para of FTP, PAC etc. may be furnished. Further, if the supply is against Invalidation letter to an EPCG licence the following details may be provided:-
- (i) EPCG licence number and date.
 - (ii) CIF value of the licence.
 - (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme.
 - (iv) Custom duty saved amount.
 - (v) Products to be manufactured.
 - (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.
- ✓ 3. Any other information:
As per enclosed (MSME) UO Note No.30(85)/2014-ME dated 02.07.2014.
4. The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: [Shri Parveen Sharma, DDG Norms Committee-I, Room No. 302, DGFT, Udyog Bhawan, New Delhi. E-mail: parveen.s@nic.in, Office Tel.: 23061562/ext.146, Mobile: 9871178714] and copy of the same must be endorsed to the technical authority mentioned below.
- ✓ Sh. Kanwalinder Singh Sodhi, Asstt. Director, DC (MSME), 7th Floor Nirman Bhawan, New Delhi.

Yours faithfully,


(Priya Ranjan)

Foreign Trade Development Officer
For Director General of Foreign Trade
Tel. No.23061562 Ext.265
e-mail: priya.ranjan@nic.in



Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

Sl. No. 46
28-07-16

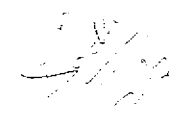
Subject: Adv. Authorization of Input output norms under para 47 against advance authorization no 0510383193 dated 31.03.14 in respect of M/s Adore Medi Pvt. Ltd.

DGFT has forwarded application vide ID note no 01/80/50/108/AM15/DES-I/269 dated 20.05.14 for advance authorization of input output norms in respect of export product.

After going through the application, it is felt further to ask certain information from the unit through DGFT. We may write DGFT to ask following information from the unit:-

- Mismatch between per unit requirement of resultant product given in ANF 4A, Appendix 11A and the quantity applied for, for import item Sno. 2, 4 and 5. Unit to clarify the same.

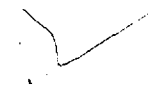
This issues with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

28/7/2016
28-07-16

Shri Priya Ranjan, FTDO, DGFT Udyog Bhawan New Delhi

O/o The DC (MSME) ID note no 30(85) 2014-ME dated 02.07.2014




02/7/2014
Sh. Meena

S No 80
Dt. 19.8.14

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN,
NEW DELHI-110011; Website: <http://dgft.gov.in>
L.No.01/80/050/00123/AM154/DES-I/1/5/2 Dated: 19/8/2014

To,

M/s. Veeline Media Ltd.
3, Mangloe Lane,
1st Floor,
Kolkata
WB-700001.
[Email: p.k.mitra@veeline.com](mailto:p.k.mitra@veeline.com)

Subject:- Request for fixation of norms in respect of Advance License No. 0210202416
dated 11.04.2014 obtained under Para 4.7 of HBP (Vol.I).

Meeting No. 08/15 Date: 08.07.2014

Sir,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. 02/24/040/229/AM14 to this office for ratification of norms. The matter has been considered by Norms Committee I. **It is requested to furnish information / details only in respect of the point which has been tick below.**

Export Items

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product. Catalogue, if any, may also be furnished.
4. Weight of each Export Product.

5.

Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

6. Information about the inputs required per unit of the resultant product as per Sl.No.1

of Appendix-I I A appearing in current HBP (Vol.I) separately for each product.

Components

7. Technical characteristics – part numbers, if any.
8. Assembly drawings – diagrams of the resultant product showing placement and exact use of components in the export products(s).
9. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.

Raw Material / Consumables

10. Size and specification including grade, composition, range, thickness etc. of the items proposed for import.
11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
12. Sheet layout diagram of the material indicating the wastage during blanking.
13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National International Standard/ buyer's data sheet may also be furnished.
14. Weight of steel, which requires imported welding material, giving break-up of
 - i. **Steel Plates / Sheets upto 30 mm thickness.**
 - ii. **Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.**
 - iii. **Steel Plates / Sheets more than 70 mm thickness.**
 - iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.



2. ✓ It is not clear from the details given in application for the Advance Authorization mentioned above to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports. In case of deemed export complete relevant information and documentary evidence namely, name of project authority, main contractor, sub-contractor, relevant Para of EEP, PAC etc may be furnished. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may be provided:-

- (i) EPCG licence number and date.
- (ii) CIF value of the licence.
- (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme.
- (iv) Custom duty saved amount.
- (v) Products to be manufactured.
- (vi) How EPCG licence holder intends to discharge the L/O against the EPCG licence.

3. x Any other information:

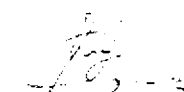
- 1. Detailed calculations for the quantities of import items at Sl. No. 5, 7 & 11 i.e. information in respect of Sl. No. 11 of Standard Deficiency Format for these import items.
- 2. Details of import item at Sl. No 6 and basis/justification for its quantity.

4. The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: **[Shri Parveen Sharma, DDG Norms Committee-1, Room No. 302, DGFT, Udyog Bhawan, New Delhi. E-mail: parveen.s@nic.in, Office Tel.: 23061562/ext.146, Mobile: 9871178714]** and copy of the same must be endorsed to the technical authority mentioned below:

Shri Sushil Kumar Jain, DO, Department of Industrial Policy and Promotion, Room No.

429A, Udyog Bhawan, New Delhi-110011, Ph. No. 23010221 Extn. 3318. (I to N).

Yours faithfully,


(Priya Ranjan)

Foreign Trade Development Officer
For Director General of Foreign Trade
Tele. No. 23061562 Ext. 265
E-mail: priya.ranjan@nic.in

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No 404, 4th Floor, UDYOG BHAWAN,
NEW DELHI-110011: Website: dgft.gov.in

F No 01/80/050/00184/AM15/DES-I/ *12/08*
To

Dated : 12.08.2014

M/s Tema India Ltd.
3rd Floor, Hamilton House, J.N. Heredia Marg
Ballard Estate, Mumbai-400038.
Email:enquiries@temaindia.com

Subject: -Ratification of Norms in respect of Advance License No.0310778836 dated 21.04.2014
issued under para 4.7 of HBP (Vol.I) -- reg

Meeting No.08/15

Dated: 08.07.2014

Sir,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No 03/95/40/00054/AM-15 to this office for ratification of norms. The matter has been considered by norms Committee-I. It is requested to furnish information/details only in respect of the point which has been tick marked below.

Export Items

- 1 Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
- 2 Detail technical note on manufacturing process including the relevant flow sheet.
- ✓ 3 Detail technical drawings with dimension of each export product. Catalogue, if any, may also be furnished. (Export Productwise)
- ✓ 4 Weight of each Export Product.(Export Productwise)
- ✓ 5 *Weigh of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.(Export Productwise)*

Import items

- 6 Information about the inputs required per unit of the resultant product as per Sl No 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

- 7 *Technical characteristics / part numbers, if any.*
- 8 *Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s)*
- 9 *Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.*

Raw Material / Consumables

- 0 Size and specification including grade, composition, range, thickness etc. of the items proposed for import
- 11 Detailed calculation as to how the quantity of raw material proposed for import has been arrived at including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc (Export Productwise)
- 12 Sheet layout diagram of the material indicating the wastage during blanking
- 13 Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished
- 14 Weight of steel, which requires imported welding material, giving break-up of
 - i. Steel Plates / Sheets upto 30 mm thickness.
 - ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness
 - iii. Steel Plates / Sheets more than 70 mm thickness.
 - iv. Other e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.

2 Particulars of the licences obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No 48 dated 14.11.2002

3 It is not clear from the details given in application for the Advance Authorization mentioned above to whether it is a case of Physical Exports or Deemed Exports. If the same is Deemed Exports, detailed information alongwith relevant documents be furnished to this office. Further, if the supply is against Invalidation letter to an EPCG License, the following details may be provided.

- i) EPCG License number and date
- ii) CIF value of the license
- iii) Whether this license was issued under Zero Duty or 3 percent Scheme
- iv) Custom Duty saved amount.
- v) Products to be manufactured
- vi) How EPCG license holder intends to discharge the EO against the EPCG license.

4 Any other information:- Information may please be provided as per DIPP's letter No 12/95/2014-TSW/109 dated 8.7.2014 (copy enclosed).

5 The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to { **Shri Parveen Sharma, DDG, Norms Committee-I, Room No.302, DGFT, Udyog Bhavan, New delhi, Email:parveen.s@nic.in, Office Tele:23061562 Ext.146, Mobile:9871178714**} and copy of the same must be endorsed to the technical authority mentioned below:-

✓ Shri S.K. Jain, DO, DIPP, Room No.429 Udyog Bhavan, New Delhi-110011

Yours faithfully,


(Priya Ranjan)

Foreign Trade Development Officer
Tele: 2306562/Ext.265
Email:priya.ranjan@nic.in

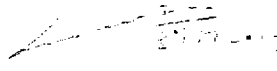
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 08/07/2014 - Case No. 16/08/80 (M/s TEMA India Limited)
(Advance Authorization No. 0310778836 dated 21.04.2014)**

Firm may be asked to submit the following information:

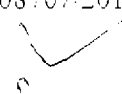
1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format-export.
2. Detailed calculations for the quantity of Fin Tubes (import items at Sl. No. 1, 2 & 3) supported by length and number of tubes in the export products.
3. Total requirement of each import item, export product wise, in a tabular form

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No.12/95/2014-TSW 109 dated 08/07/2014.



S NO 83

dt. 19.8.14

TIME BOUND

STANDARD DEFICIENCY LETTER

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN,
NEW DELHI-110011 Website: <http://http://dgft.gov.in>

F.No.01/80/050/00177/AM15/DES-II/ 175,

Dated 13.8.2014

To

M/s. ICEM Engineering Co. Pvt. Ltd.,
Mohanji Sunderji Road,
Raghunathnagar, Thane - 400604
(E-mail : icem@vsnl.com)

Subject:- Ratification of Norms in respect of Advance Authorization No.0310779043 dated 22.04.2014 issued under Para 4.7 of HBP (Vol.I).

Meeting No. 08/15 Date:08.07.2014

Sir,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. 03/94/040/00034/AM15 to this office for ratification of norms. **It is requested to furnish information / details only in respect of the point which has been tick marked below.**

Export Items

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers)
2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product. Catalogue, if any, may also be furnished.
4. Weight of each Export Product.
5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

6. Information about the inputs required per unit of the resultant product as per SI No 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7. Technical characteristics / part numbers, if any.
8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s)
9. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares

Raw Material / Consumables

10. Size and specification including grade, composition, range, thickness etc. of the items proposed for import.
11. Detailed calculation as to how the quantity of raw material proposed for import has been



- arrived at including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
12. Sheet layout diagram of the material indicating the wastage during blanking
 13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.
 14. Weight of steel, which requires imported welding material, giving break-up of
 - i. Steel Plates / Sheets upto 30 mm thickness.
 - ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness
 - iii. Steel Plates / Sheets more than 70 mm thickness.
 - iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.
2. It is not clear from the details given in application for the Advance Authorization mentioned above to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports. In case of deemed exports complete relevant information and documentary evidence namely, name of project authority, main contractor, sub-contractor, relevant para of FTP, PAC etc. may be furnished. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may be provided:-
- (i) EPCG licence number and date.
 - (ii) CIF value of the licence.
 - (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme.
 - (iv) Custom duty saved amount.
 - (v) Products to be manufactured.
 - (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.
3. Any other information:
- (i) Separate quantities (in Nos. & Weight) of "Dish Ends", "Cones & "Rolled Shell" in export product at Sl. No. 1.
 - (ii) Quantities of export products in Nos. also in addition to their weights.
 - (iii) Information in respect of Sl. No 3, 4, 5, 11 & 12 of Standard Deficiency Format, export product wise.

4. The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to, [Shri Parveen Sharma, DDG Norms Committee-I, Room No. 302, DGFT, Udyog Bhawan, New Delhi. E-mail: parveen.s@nic.in, Office Tel.: 23061562/ext.146, Mobile: 9871178714] and copy of the same must be endorsed to the technical authority mentioned below:

Shri Sushil Kumar Jain, DO, Department of Industrial Policy and Promotion, Room No. 428A, Udyog Bhawan, New Delhi-110011.

Yours faithfully,

(Priya Ranjan)

Foreign Trade Development Officer
For Director General of Foreign Trade
Tel.: 23061562 Ext. 265
e-mail: priya.ranjan@nic.in

Department of Industrial Policy & Promotion
(TSW)

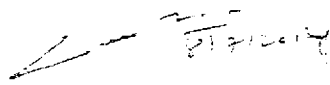
C No 116
08-07/14

NC Meeting dated 08/07/2014 - Case No. 9/8/80 (M/s ICEM Engineering Company Pvt. Limited) (Advance Authorization No. 0310779043 dated 22.04.2014)

Firm may be asked to submit the following information:

1. Separate quantities (in Nos. & Weight) of "Dish Ends", "Cones" & "Rolled Shell" in export product at Sl. No. 1
2. Quantities of export products in Nos. also in addition to their weights.
3. Information in respect of Sl. No. 3, 4, 5, 11 & 12 of Standard Deficiency Format-export product wise.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No.12 95/2014-TSW/110 dated 08/07/2014



SND 285-
AIR-35
04.19.814
Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

30(106)14-ME

Subject: Ratification of Norms in respect Aircraft Parts against advance authorization no 0710069630 DTD.25.01.2010 in respect of M/s Pranita Engg Solutions Pvt Ltd.

As per the reply and as per advance authorization no. 0710069986 Dt: 11.02.10 the norms may be fixed as follows:-

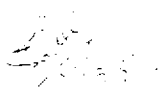
SL.NO	EXP.PRODUCT	QTY	tot export unit qty wt	Scrap	after 15% recovery	Import allowed	wastage %
1	PACKER D57459088200/201	50	2.271	5.559	4.725	6.996	208.10%
2	BRKT BRACE BOTTOM L575-52332-200/201	40	18.79	5.403	183.692	202.484	977.50%
3	BRACKET GEAR BOX MTG L575-52391-200/201	40	14.32	4.758	161.755	176.079	1129.29%
4	BRACKET L575-52393-200	320	8.252	0.404	109.886	118.138	1331.67%
5	BRACKET-HYDRAULIC L579-51095-210	90	3.645	0.538	41.161	44.806	1129.29%
6	BRACKET-HYDRAULIC L579-51095-212	80	2.842	0.675	45.898	48.740	1615.00%
7	BRACKET-HYDRAULIC L579-51095-216	20	0.792	0.620	10.543	11.335	1331.67%
8	BRACKET-HYDRAULIC L579-51095-224	20	1.08	0.717	12.196	13.276	1129.29%
9	PLATE COVER D282-50280-200	1305	107.1	0.830	920.251	1027.326	859.44%
10	BRACKET D575-40237-200	750	187.9	1.223	779.604	967.461	415.00%
11	BRACKET ANGLE L575-52881-200/201	40	22.24	5.621	191.116	213.354	859.44%
12	HALF CLAMP						

	D57450551200 /	1180	23.8	0.393	584.405	408.237	1615.00%
	D57450552 200						
	FT'G. HINGE POINT SPLR 2						
	OB						
13	L575-52439-200/201	50	12.79	3.398	144.424	157.213	1129.29%
	BODY STRAKE						
14	L575-40102-200/201	50	37.03	3.374	143.395	180.427	387.22%
	ANGLE BTM INBOARD						
15	L572-51297-200/201	50	51.16	16.029	681.227	732.383	1331.67%
	ATTACHEMENT ANGLE						
	ROOF						
16	L572-53314-200/201	50	28.71	5.806	246.747	275.457	859.44%
	BRACKET						
17	L575-54587-200/201	30	3.383	1.140	29.071	32.454	859.44%
	BKT CONROD FWD						
18	PIL575-52483-200/201	50	21.77	5.785	245.865	267.637	1129.29%
	BKT CONROD AFT						
19	PIL575-52484-200/201	50	20.09	5.338	226.867	246.956	1129.29%
	EDGE BEAM BKT 3						
20	PIL575-53363-200/201	50	17.75	6.744	286.630	304.378	1615.00%
	FAIRING BRKT						
21	PIL575-55456-200	30	23.31	8.936	227.880	251.192	977.50%
	LANDING UPPER -						
	F574-50121-200 / 201	130	9.629	0.074	8.185	17.814	85.00%
22							
	LANDING UPPER -						
	F574-50132-200 / 201	130	14.98	0.115	12.732	27.710	85.00%
23							
	LANDING MID UPPER -						
	F574-50133-200 / 201	130	10.7	0.082	9.094	19.793	85.00%
24							
	LANDING TOP -						
	F574-50970-20001 / 20101	130	13.45	0.103	11.436	24.890	85.00%
25							



26	LANDING - F574-50966-20001	100	20.18	0.202	17.154	37.335	85.00%
			24.39				
27	LANDING TOP PAN - F574-50961-20001	130		0.188	20.728	45.114	85.00%
	LANDING TOP PAN - F574-50968-202 / 203	130	28.43	0.219	24.168	52.600	85.00%
28							
	LANDING TOP	140	27.54	0.197	23.413	50.957	85.00%
29	F574-50967-20001						

This issue with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri Priya Ranjan, FTDO, DGFT Udhvogh Bhawan, New Delhi
O/o the DC (MSME) UO note No 30(106)/14-ME dated 19.08.2014



S NO. 287

A/R-6

29.8.14

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

30(94)/2013-ME

Subject: Fixation of input output adhoc norms under para 4.7 of FTP against the advance authorization no 0310743194 dated 29.07.2013 in respect of M/s Neo wheels ltd.

As per the reply received, the firm has completed the export with NIL wastage. Hence, norms may be fixed on net to net basis with accountability clause and NIL wastage.

This issues with the approval of Director (ME) for taking view by NC.

(K.S.Sodhi)
Asst Dir (ME)

Shri Praveen Sharma; DDG, DGFT Udhvog Bhawan

Oo the DC(MSME) UO note no 30(94)/13-ME dated 13.08.14

✓

13/8/14

DEPT

13/8/14

Sh. BS

TIME BOUND
STANDARD DEFICIENCY LETTER

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website: dgft.gov.in

F.No.01/80/[Click **here** and type file header and sl no]/DES-I/

Dated :

To

M/s.

Subject:- Ratification of the norms in respect of Advance Licence No. dated
obtained under Para 4.7 of HBP (Vol.I).

Meeting No. Date:

Shri,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. to this office for ratification of norms. The matter has been considered by Norms Committee – I. **It is requested to furnish information / details only in respect of the point which has been tick marked below.**

Export Items

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
4. Weight of each Export Product.
5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

6. Information about the inputs required per unit of the resultant product as per Sl.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7. Technical characteristics / part numbers, if any.
8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s).
9. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.

Raw Material / Consumables

10. Size and specification including grade, composition, range, thickness etc. of the items proposed for import.
11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
12. Sheet layout diagram of the material indicating the wastage during blanking.
13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.
14. Weight of steel, which requires imported welding material, giving break-up of
 - i. Steel Plates / Sheets upto 30 mm thickness.
 - ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
 - iii. Steel Plates / Sheets more than 70 mm thickness.
 - iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.
2. Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
3. It is not clear from the details given in application for the Advance Authorization mentioned above, to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports, detailed information alongwith relevant documents be furnished to this office. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may be provided:-
 - (i) EPCG licence number and date.
 - (ii) CIF value of the licence.
 - (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme.
 - (iv) Custom duty saved amount.
 - (v) Products to be manufactured.
 - (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.
4. Any other information:
5. The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: **[Shri Parveen Sharma, DDG Norms Committee-I, Room No. 302, DGFT, Udyog Bhawan, New Delhi, E-mail: parveen.s@nic.in, Office Tel.: 23061562/ext.146, Mobile: 9871178714]** and copy of the same must be endorsed to the technical authority mentioned below:
 - ✓ 1. **Shri K.K. Tiwari, I.A., Department of Heavy Industry, Room No. 476, Udyog Bhawan, New Delhi 110011.**
 2. **Shri Sushil Kumar Jain, DO, Department of Industrial Policy and Promotion, Room No. 428A, Udyog Bhawan, New Delhi-110011.**
 3. **Sh. K.K. Funda, Asstt. Director, DC (MSME), 7th Floor Nirman Bhawan, New Delhi.**
 4. **Ms. Asha Nangia, Addl. Director, D/o Information & Technology, CGO, Complex, N.D.**
 5. **Shri A.K. Aggarwal, Jt.I.A., D/o C&PC, Shastri Bhavan, New Delhi**

Yours faithfully,

(Priya Ranjan)
 FOREIGN TRADE DEVELOPMENT OFFICER
 FOR DIRECTOR GENERAL OF FOREIGN TRADE
 Tel: 011-23061562/Ext.265
 E-mail: priya.ranjan@nic.in